

## **RATIFIED**

### Minutes of Meeting No.28/11 scheduled on 12.10.2010 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 28/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 12.10.2010 & 19.10.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:

| Sl.No | Name of the representatives & their Designation | Room No.                   | Telephone No.      | Deptt.    |
|-------|-------------------------------------------------|----------------------------|--------------------|-----------|
| 1.    | Sh B. C. Nayak. D.O.                            | 429A, U.B.                 | 23063321 Extn.3318 | DHI       |
| 2.    | Sh S.K. Jain, D.O.                              | 429A, U.B.                 | 23063321 Extn.3318 | DIPP.     |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A, N.B.                 | 23063802 Extn.2459 | DC(MSME), |
| 4.    | Sh. A.K. Aggarwal                               | 3 <sup>rd</sup> Floor S.B. |                    | D/o C&PC  |
| 5.    | Sh. A.K. Mishra, AIA                            | 13-A, U.B.                 | 23063332           | M/o Steel |
| 6.    | Sh. B. D. Ghosh, Jt. IA                         | 399,U.B.                   | 23063355           | M/o Steel |
| 7.    | Sh. Rajiva Kumar, Dy. D.G.F.T                   | 306, U.B.                  | 23061562 Ext. 388  | DGFT      |
| 8.    | Sh. B.K. Sachdeva, FTDO                         | 404, U.B.                  | 23061562 Ext.265   | DGFT      |

*I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -*

|   |                                                                                                                                                                                                                                              |                                               |                                            |                             |
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| 1 | <b>Case No.:31/30/80-ALC2/2008</b>                                                                                                                                                                                                           | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/01161/AM09/                                                                                                                                                                                                               | RLA File :09/24/040/00467/AM08/               | Lic.No/Date:0910035538<br>07.10.2008       | Defer<br>Date:30.11.2010    |
|   | <b>Decision :</b> The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                               |                                            |                             |

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| 2 | <b>Case No.:32/30/80-ALC2/2008</b>                                                                                                                                                                                                           | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/01162/AM09/                                                                                                                                                                                                               | RLA File :09/24/040/00468/AM08/               | Lic.No/Date:0910035539<br>07.10.2008       | Defer<br>Date:30.11.2010    |
|   | <b>Decision :</b> The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                               |                                            |                             |

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| 3 | <b>Case No.:28/42/80-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:THERMAX LTD.,        | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/01652/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :31/21/040/00319/AM09/ | Lic.No/Date:3110036852<br>02.01.2009       | Defer<br>Date:30.11.2010    |
|   | <b>Decision :</b> The Committee observed that firm's reply received vide letter dated 18.05.2010 was incomplete in the following manner:-<br><ol style="list-style-type: none"><li>1. The firm has not given the net weight of components to be manufactured in reply to sl no 5 of SDL.</li><li>2. Information given under Sl no 11 of SDL has many mistakes. It is also not supported by the drawing of the components to be manufactured out of the raw material.</li></ol><br>The Committee, therefore, decided to remind the firm to furnish the proper reply failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010 |                                 |                                            |                             |

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| 4                                                                                                                                                                                                                                                                 | <b>Case No.:14/50/80-ALC2/2008</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                   | HQ File :01/80/050/01812/AM09/     | RLA File :09/24/040/00427/AM09/             | Lic.No/Date:0910037147<br>24.02.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                    |                                             |                                            |                                   |

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| 5                                                                                                                                                                                                                               | <b>Case No.:2/1/80-ALC2/2009</b> | Party Name:TERUMO PENPOL LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/01825/AM09/   | RLA File :53/24/040/00012/AM09/  | Lic.No/Date:5310007800<br>16.03.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010 |                                  |                                  |                                            |                                   |

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| 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Case No.:15/15/80-ALC2/2009</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00199/AM10/     | RLA File :04/24/040/00293/AM09/             | Lic.No/Date:0410103657<br>03.04.2009       |                                   |
| <p><b>Decision :</b> As per written comments of DHI communicated vide their U.O.No. 3(155)/09-TSW(B)/480 dated 17.9.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <p><u>Export</u></p> <ol style="list-style-type: none"> <li>1. The total weight of export product for two sets is 41514 MT &amp; the same are to be incorporated in the licence. The word "Auxiliaries" may be deleted from the description of export product</li> </ol> <p><u>Import per unit</u></p> <ol style="list-style-type: none"> <li>1. Item no 1- Allowed at 746 MT with 3% wastage.</li> <li>2. Item no 2- Allowed at 201 MT with 3% wastage.</li> <li>3. Item no 3- Allowed at 16 MT with negligible wastage.</li> <li>4. Item no 4 - Allowed at 9 MT with negligible wastage.</li> <li>5. Item no 5- Allowed at 2 MT with negligible wastage.</li> <li>6. Item no 6- Hollows to be allowed at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE (SEAMLESS) at 517 MT &amp; ERW 483 MT with 2% wastage.</li> <li>7. Item no 7- Blooms allowed at 301 MT with 30 % wastage (as was allowed for 0410103660 dated 03-04-09.). AS tubes at 1145 MT with 2% wastage, AS PIPE (SEAMLESS) at 385 MT with 2% wastage.</li> <li>8. Item no 8- Allowed at 117.3 MT with 2% wastage.</li> <li>9. Item no 9-Allowed at 61 MT with. Quantity is 274 numbers to be incorporated in the license.</li> <li>10. Item no 10- Welding wire- 35 MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2v MT as applied by the firm.</li> <li>11. Item no 14,18 &amp; 25 deleted as these are not components of the export product.</li> <li>12. Item no 24 -Allowed as quantity of import is small.</li> <li>13. Item no 20,24,31 &amp; 32 are raw materials. The firm has sought no wastage on these items. Approved as applied for with accountability clause.</li> <li>14. Item no 43 to 71 are spares &amp; allowed as per spares policy.</li> <li>15. All other items are components &amp; allowed under GN-4 .</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                    |                                             |                                            |                                   |

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| 7 | <b>Case No.:1/7/80-ALC2/2009</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00068/AM10/   | RLA File :03/95/040/00983/AM09/    | Lic.No/Date:0310517989<br>01.05.2009       | Defer<br>Date:30.11.2010          |

**Decision :** The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010.

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| 8                                                                                                                                                                                                        | <b>Case No.:</b> 14/14/80-ALC2/2009 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                          | HQ File :01/80/050/00184/AM10/      | RLA File :61/24/040/00012/AM10/             | Lic.No/Date:6110000320<br>19.06.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                     |                                             |                                            |                                   |

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| 9                                                                                                                                                                                                                                      | <b>Case No.:</b> 4/17/81-ALC2/2009 | Party Name:RADIX DIES & MOULDS PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                        | HQ File :01/81/050/00110/AM10/     | RLA File :31/24/040/00062/AM10/         | Lic.No/Date:3110039159<br>09.07.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010. |                                    |                                         |                                            |                                   |
| 1. Information in respect of Sl.No.2,3, & 11 of the Standard Deficiency Format.                                                                                                                                                        |                                    |                                         |                                            |                                   |

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| 10                                                                                                                                                                                                                                                | <b>Case No.:</b> 16/17/80-ALC2/2009 | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                   | HQ File :01/80/050/00239/AM10/      | RLA File :03/94/040/00300/AM10/           | Lic.No/Date:0310529264<br>16.07.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DHI informed the Committee that they have received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010. |                                     |                                           |                                            |                                   |

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| 11                                                                                                                                                                                                                                           | <b>Case No.:</b> 23/21/80-ALC2/2009 | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                              | HQ File :01/80/050/00305/AM10/      | RLA File :03/94/040/00396/AM10/           | Lic.No/Date:0310533764<br>13.08.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                     |                                           |                                            |                                   |

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| 12                                                                                                                                                                                                                                  | <b>Case No.:</b> 11/28/80-ALC2/2009 | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LMTIED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                     | HQ File :01/80/050/00429/AM10/      | RLA File :31/24/040/00124/AM10/                    | Lic.No/Date:3110040186<br>07.10.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DIPP informed the Committee that the firm has requested appear a personal hearing.. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                     |                                                    |                                            |                                   |

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|                                                                                                                                                                                                                          | HQ File :01/80/050/00468/AM10/     | RLA File :07/24/040/00258/AM10/       | Lic.No/Date:0710067933<br>30.10.2009       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The firm has applied for fresh license due to some technical difficulties. The Committee found that it was not possible to ratify the norms under GN-4. On the recommendation of the representative of |                                    |                                       |                                            |                                   |

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| 13 | <p>that it was not possible to ratify the norms under GN-4. On the recommendation of the representative of DHI present in the meeting, it was decided to call for the following information/clarification from the firm and to re-list the case for 30.11.2010.</p> <p>The list of items under lic. no 0710069017 dt 21-12-09 has 241 items while in the present case it is 261 items. So there can be no repeat basis. Again lic no 0710069017 was issued in December 2009 &amp; the firm is stating due to technical difficulty it got a license issued in October 2009 a date prior to above which is not possible.</p> |
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| 14                                                                                                                                                                                                           | <b>Case No.:18/41/80-ALC2/2009</b> | Party Name:KE-BURGMANN<br>FLEXIBLES INDIA PVT.LTD., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                              | HQ File :01/80/050/00639/AM10/     | RLA File :04/24/040/00247/AM10/                     | Lic.No/Date:0410110339<br>22.12.2009           | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee noted that the application has been sent to C&PC on 17.9.2010 for study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                    |                                                     |                                                |                             |

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| 15 | <b>Case No.:19/41/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                    | Party Name:PLAST TECH<br>ENGINEERING | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status: -<br/>Rejected</b> |
|    | HQ File :01/80/050/00640/AM10/                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00216/AM10/      | Lic.No/Date:0410110358<br>23.12.2009           |                               |
|    | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                      |                                                |                               |

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| 16 | <b>Case No.:6/41/80-ALC2/2009</b>                                                                                                                                                                                                                                                                    | Party Name:SATA VIKAS INDIA PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00627/AM10/                                                                                                                                                                                                                                                                       | RLA File :05/24/040/00426/AM10/             | Lic.No/Date:0510255235<br>24.12.2009       | Defer<br>Date:30.11.2010 |
|    | <b>Decision :</b> The Committee noted that R.A. has already informed that Advance Authorization issued to firm as per para 4.7.1, 3.9.1 and 3.1 therefore they are not sending the application of the firm. The Committee decided to examine the case on file and to relist the case for 30.11.2010. |                                             |                                            |                          |

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| <b>Case No.:9/41/80-ALC2/2009</b> | Party Name:UNITED DRILLING TOOLS LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Approved</b> |
| HQ File :01/80/050/00630/AM10/    | RLA File :05/24/040/00422/AM10/        | Lic.No/Date:0510255294<br>29.12.2009       |                             |

**Decision :** As per written comments of DHI of vide their U.O. Note No.3 (86)/09-TSW(B)/494 dated 29.09.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

The firm proposes to import mainly components. Item no 1 to 4, 6 to 9 & 11 to 15 are components and allowed under GN-4. However quantity of import item no 4 reduced to 40 numbers & item no 9 to 689 numbers @ 1 no for 1 no of export product. The firm has not given justification of quantity of import for item no 5 & 10. The items appear to be consumables. The Committee approved the import of above items at 2% of FOB value of export

The Regional Authority may take necessary action accordingly.

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| <b>Case No.:11/41/80-ALC2/2009</b> | Party Name:UNITED<br>ENGINEERING<br>(EASTERN)CORPN., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/80/050/00632/AM10/     | RLA File :02/24/040/00196/AM10/                      | Lic.No/Date:0210135971                         | Defer                             |

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| 18                                                                                                                                                                                                                                           |  | 01.01.2010 | Date:30.11.2010 |
| <b>Decision :</b> The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |  |            |                 |

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| 19 | <b>Case No.:22/41/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ARMOR PLAST LTD.,    | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00643/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00368/AM10/ | Lic.No/Date:0710069234<br>04.01.2010       |                             |
|    | <b>Decision :</b> As per written comments of DIPP communicated vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-<br><br>1. Word "relevant" to be prefixed with the descriptions of import items at S.Nos. 1 & 2.<br>2. Quantities of import items at S.Nos. 1 & 2 allowed as 319.92 Kgs. & 542.875 Kgs. respectively inclusive of 2% wastage.<br><br>The Regional Authority may take necessary action accordingly. |                                 |                                            |                             |

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| 20 | <b>Case No.:10/49/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00779/AM10/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :02/24/040/00176/AM10/           | Lic.No/Date:0210136339<br>11.01.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply dated 08-06-10. The firm has now given the list of items of export. These items are same as the list of import items. There is no manufacturing activity involved and export & import items are same. The Committee deliberated and decided to ask the firm to clarify the same and to relist the case for 30.11.2010. |                                           |                                            |                             |

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| 21 | <b>Case No.:4/16/80-ALC2/2010</b>                                                                                                                                                                                                        | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00245/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00712/AM10/    | Lic.No/Date:0310557677<br>29.01.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                    |                                            |                             |

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| 22 | <b>Case No.:40/47/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00759/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00462/AM10/         | Lic.No/Date:0510258405<br>12.02.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter dated 07.05.2010 calling for certain information despite reminders. The Committee therefore decided to advise the firm to furnish reply of the Deficiency letter in respect of amendment of Export quantity and unit of measurement, otherwise the case will be rejected without further notice. It was decided to relist the case for 30.11.2010. |                                         |                                            |                             |

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| 23 | <b>Case No.:4/49/80-ALC2/2009</b>                                                                              | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00773/AM10/                                                                                 | RLA File :09/24/040/00458/AM10/               | Lic.No/Date:0910040992<br>18.02.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and |                                               |                                            |                             |

**Decision :** The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

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| 24                                                                                                                                                                                                                               | <b>Case No.:</b> 7/49/80-ALC2/2009 | Party Name:OHSUNG<br>ELECTRONICS INDIA PRIVATE<br>LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File :01/80/050/00776/AM10/     | RLA File :31/24/040/00229/AM10/                           | Lic.No/Date:3110042047<br>19.02.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DIPP informed the Committee that the firm has asked appear for personal hearing. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                    |                                                           |                                                |                                   |

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| 25                                                                                                                                                                                                                                   | <b>Case No.:</b> 25/51/80-ALC2/2009 | Party Name:AKSH<br>TECHNOLOGIES LTD.((A<br>WHOLLY OWNED SUBSIDIARY | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                      | HQ File :01/80/050/00816/AM10/      | RLA File :05/23/040/00188/AM10/                                    | Lic.No/Date:0510259390<br>24.02.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the comments called for from DHI/DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010.. |                                     |                                                                    |                                                |                                   |

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| 26                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 23/5/80-ALC2/2010 | Party Name:INJECTOPLAST<br>PVT.LTD | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00056/AM11/     | RLA File :06/24/040/00047/AM10/    | Lic.No/Date:0610017458<br>18.03.2010           |                                   |
| <p><b>Decision :</b> As per written comments of DHI communicated vide their U.O.No. 3(70)/10-TSW(B)/477 dated 17.9.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <ol style="list-style-type: none"> <li>1. The total export weight is 27,600 kg &amp; the same to be incorporated in the license.</li> <li>2. This Committee approved import of 28980 kg of Thermo plastic Elastomer with 5% wastage as applied for.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                    |                                    |                                                |                                   |

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| 27                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 14/11/80-ALC2/2010 | Party Name:CORE METAL<br>KRAFTS LTD., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00160/AM11/      | RLA File :22/24/040/00056/AM10/       | Lic.No/Date:2210009813<br>25.03.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                     |                                       |                                                |                                   |

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| 28                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 32/5/80-ALC2/2010 | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00065/AM11/     | RLA File :05/23/040/00225/AM10/                | Lic.No/Date:0510261296<br>26.03.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the firm has furnished incomplete reply regarding Description of import item at Sl. No. 1. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                    |                                                |                                                |                                   |

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| 29 | <b>Case No.:36/5/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00069/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00214/AM10/                | Lic.No/Date:0510261354<br>29.03.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm's reply vide their letter date 20.08.2010 is incomplete in the following manner:-<br>1. Break up of all import items to Seamless & welded pipes.<br>2. The firm has mentioned in the manufacturing process that pipe fittings are manufactured from pipes. Again pipe fittings are imported. The firm may clarify.<br>3. Sl no 11 of SDL has not been given. Only statement of wastage has been given & not calculation.<br><br>The Committee, therefore, decided to remind the firm for expediting the said information/discrepancies failing which their case will be rejected without any further notice and to relist the case for 30.11.2010. |                                                |                                            |                             |

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| 30 | <b>Case No.:34/5/80-ALC2/2010</b>                                                                                                                                                                                                             | Party Name:CHEMICO SYNTHETICS LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00067/AM11/                                                                                                                                                                                                                | RLA File :05/23/040/00232/AM10/     | Lic.No/Date:0510261727<br>05.04.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                     |                                            |                             |

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| 31 | <b>Case No.:3/5/80-ALC2/2010</b>                                                                                                                                                                                                        | Party Name:METSO PAPER INDIA PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00036/AM11/                                                                                                                                                                                                          | RLA File :05/24/040/00500/AM10/       | Lic.No/Date:0510262366<br>13.04.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                       |                                            |                             |

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| 32 | <b>Case No.:6/5/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                      | Party Name:ULTRA ENGINEERS      | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00039/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :31/24/040/00002/AM11/ | Lic.No/Date:3110042881<br>15.04.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                 |                                            |                             |

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| 33 | <b>Case No.:5/5/80-ALC2/2010</b>                                                                                                                                                                        | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00038/AM11/                                                                                                                                                                          | RLA File :34/24/040/00096/AM10/               | Lic.No/Date:3410026835<br>16.04.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee noted that the firm's reply has been received. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 30.11.2010. |                                               |                                            |                             |

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|  | <b>Case No.:9/5/80-ALC2/2010</b> | Party Name:MAG ENGINEERING PVT LTD | Meet No/Date:28/80-ALC2/2010 | <b>Status:<br/>Approved</b> |
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| 34                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00042/AM11/ | RLA File :07/21/040/00006/AM11/ | Lic.No/Date:0710070974<br>16.04.2010 |  |
| <b>Decision :</b> On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.<br><br>Regional Authority may take necessary action accordingly. |                                |                                 |                                      |  |

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| 35                                                                                                                                                                                                                 | HQ File :01/80/050/00161/AM11/     | RLA File :34/24/040/00229/AM09/                  | Lic.No/Date:3410026834<br>16.04.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee noted that the application of firm has been sent to C&PC. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 30.11.2010. |                                    |                                                  |                                                |                                   |

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| 36                                                                                                                                                                                                                 | HQ File :01/80/050/00162/AM11/     | RLA File :34/24/040/00217/AM09/                  | Lic.No/Date:3410026833<br>16.04.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee noted that the application of firm has been sent to C&PC. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 30.11.2010. |                                    |                                                  |                                                |                                   |

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| 37                                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/80/050/00043/AM11/    | RLA File :09/24/040/00552/AM10/                | Lic.No/Date:0910041731<br>20.04.2010           |                                   |
| <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                   |                                                |                                                |                                   |

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|                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:26/5/80-ALC2/2010</b> | Party Name:ULTRA ENGINEERS      | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| 38                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00059/AM11/    | RLA File :31/24/040/00010/AM11/ | Lic.No/Date:3110042986<br>23.04.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                   |                                 |                                                |                                   |

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| 39                                                                                                                                                                                                                                      | HQ File :01/80/050/00063/AM11/    | RLA File :05/24/040/00028/AM11/          | Lic.No/Date:0510262877<br>23.04.2010           | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                   |                                          |                                                |                                   |



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| 40 | <b>Case No.:17/18/80-ALC2/2010</b>                                                                                                                                                                                 | Party Name:NETAFIM<br>IRRIGATION INDIA PVT.LTD., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00270/AM11/                                                                                                                                                                                     | RLA File :34/24/040/00010/AM11/                  | Lic.No/Date:3410026891<br>26.04.2010           | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee noted that the application of firm has been sent to C&PC. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 30.11.2010. |                                                  |                                                |                                   |

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| 41 | <b>Case No.:41/5/80-ALC2/2010</b>                                                                                                                                                                                                                                   | Party Name:KINECO PVT. LTD.     | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00074/AM11/                                                                                                                                                                                                                                      | RLA File :17/24/040/00055/AM10/ | Lic.No/Date:1710003301<br>28.04.2010           | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the Committee to forward a copy of firm's reply to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                                |                                   |

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| 42 | <b>Case No.:20/11/80-ALC2/2010</b>                                                                                                                                                                                                                                        | Party Name:LABEX K.K.<br>INTERNATIONAL | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00166/AM11/                                                                                                                                                                                                                                            | RLA File :05/23/040/00032/AM11/        | Lic.No/Date:0510263965<br>10.05.2010           |                                   |
|    | <b>Decision :</b> On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.<br><br>Regional Authority may take necessary action accordingly. |                                        |                                                |                                   |

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| 43 | <b>Case No.:18/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                   | Party Name:ULTRA ENGINEERS      | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00164/AM11/                                                                                                                                                                                                                                                                                                       | RLA File :31/24/040/00019/AM11/ | Lic.No/Date:3110043194<br>11.05.2010           | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                 |                                                |                                   |

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| 44 | <b>Case No.:2/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                 | Party Name:GEA BGR ENERGY<br>SYSTEM INDIA LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00148/AM11/                                                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00026/AM11/                   | Lic.No/Date:0410113745<br>12.05.2010           | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm <b>last &amp; final time</b> for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                                   |                                                |                                   |

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| 45 | <b>Case No.:3/11/80-ALC2/2010</b>                                                                                | Party Name:GEA BGR ENERGY<br>SYSTEM INDIA LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00149/AM11/                                                                                   | RLA File :04/24/040/00012/AM11/                   | Lic.No/Date:0410113741<br>12.05.2010           | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain |                                                   |                                                |                                   |

information. The Committee, therefore, decided to remind the firm **last & final time** for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010.

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| 46 | <b>Case No.:4/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                              | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00150/AM11/                                                                                                                                                                                                                                                                                                                                 | RLA File :04/24/040/00011/AM11/                | Lic.No/Date:0410113742<br>12.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm <b>last &amp; finally</b> for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                                |                                            |                             |

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| 47 | <b>Case No.:5/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                    | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00151/AM11/                                                                                                                                                                                                                                                                                                       | RLA File :04/24/040/00027/AM11/                | Lic.No/Date:0410113743<br>12.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                                |                                            |                             |

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| 48 | <b>Case No.:21/11/80-ALC2/2010</b>                                                                                                                                                                                 | Party Name:AUTOMAT IRRIGATION PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00167/AM11/                                                                                                                                                                                     | RLA File :05/23/040/00006/AM11/         | Lic.No/Date:0510264179<br>12.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee noted that the application of firm has been sent to C&PC. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 30.11.2010. |                                         |                                            |                             |

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| 49 | <b>Case No.:7/13/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                             | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Closed</b> |
|    | HQ File :01/80/050/00183/AM11/                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/00125/AM11/           | Lic.No/Date:0310573839<br>12.05.2010       |                           |
|    | <b>Decision :</b> The Committee noted that the Office of the Zonal D.G.F.T., Mumbai has informed vide their letter dated 17.9.2010 that the firm has surrender the licence for cancellation the license. The Committee, therefore decided to close the case.<br><br>Regional Authority may take necessary action accordingly. |                                           |                                            |                           |

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| 50 | <b>Case No.:22/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                 | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00168/AM11/                                                                                                                                                                                                                                                                                                     | RLA File :07/24/040/00033/AM11/       | Lic.No/Date:0710071546<br>14.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010. |                                       |                                            |                             |

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|  | <b>Case No.:5/9/80-ALC2/2010</b> | Party Name:L&T-MHI BOILERS PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
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| 51                                                                                                                                                                                                                                                                                                             | HQ File :01/80/050/00118/AM11/ | RLA File :03/95/040/00101/AM11/ | Lic.No/Date:0310574966<br>19.05.2010 | Defer<br>Date:30.11.2010 |
| <b>Decision :</b> The Committee noted that the firm have applied for amendment of Description of item, Quantity and CIF value. The Committee decided to consider the case for amendment only after receiving the written comments of DHI for ratification of norms. The case to be to re-listed on 30.11.2010. |                                |                                 |                                      |                          |

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| 52                                                                                                                                                                                                                                                                        | <b>Case No.:13/13/80-ALC2/2010</b> | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00189/AM11/     | RLA File :03/94/040/00149/AM11/       | Lic.No/Date:0310575748<br>24.05.2010       |                                   |
| <b>Decision :</b> On the recommendation of the representative of the DIPP present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.<br><br>Regional Authority may take necessary action accordingly. |                                    |                                       |                                            |                                   |

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| 53                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:21/22/80-ALC2/2010</b> | Party Name:HTD HEAT TRACE(INDIA)PVT LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00332/AM11/     | RLA File :09/24/040/00056/AM11/          | Lic.No/Date:0910042150<br>26.05.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: -<br><br>1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.<br>2. Detailed calculation/basis for the quantities of import items. |                                    |                                          |                                            |                                   |

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| 54                                                                                                                                                                                                                                                                                                                                | <b>Case No.:6/11/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00152/AM11/    | RLA File :04/24/040/00033/AM11/             | Lic.No/Date:0410114086<br>28.05.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010 |                                   |                                             |                                            |                                   |

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| 55                                                                                                                                                                                                                                                                  | <b>Case No.:7/11/80-ALC2/2010</b> | Party Name:THERMAX LTD.,        | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                     | HQ File :01/80/050/00153/AM11/    | RLA File :31/24/040/00031/AM11/ | Lic.No/Date:3110043398<br>28.05.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the Committee to forward a copy of firm's reply to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                   |                                 |                                            |                                   |

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| 56                                                                                                                                                                                                                                                                                                                                | <b>Case No.:18/18/80-ALC2/2010</b> | Party Name:NEWTON ENGINEERING AND CHEMICALS LTD, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00271/AM11/     | RLA File :34/24/040/00034/AM11/                  | Lic.No/Date:3410027089<br>28.05.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010 |                                    |                                                  |                                            |                                   |

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| 57 | <b>Case No.:8/16/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00249/AM11/                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00034/AM11/             | Lic.No/Date:0410114137<br>31.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010 |                                             |                                            |                             |

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| 58 | <b>Case No.:19/18/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:STARION INDIA P.LTD  | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00272/AM11/                                                                                                                                                                                                  | RLA File :31/24/040/00028/AM11/ | Lic.No/Date:3110043412<br>31.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                 |                                            |                             |

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| 59 | <b>Case No.:38/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00291/AM11/                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00018/AM11/             | Lic.No/Date:0410114141<br>31.05.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010 |                                             |                                            |                             |

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| 60 | <b>Case No.:11/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                | Party Name:UNITED DRILLING TOOLS LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00157/AM11/                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00073/AM11/        | Lic.No/Date:0510265196<br>01.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010 |                                        |                                            |                             |

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| 61 | <b>Case No.:25/11/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/80/050/00171/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00072/AM11/       | Lic.No/Date:0510265356<br>02.06.2010       |                             |
|    | <b>Decision :</b> As per written comments of DHI communicated vide their U.O.No. 3(70)/10-TSW(B)/441 dated 31.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-<br><u>Export</u><br>1. The export weight of item no 1 is 109 grams each & that of item no 2 is 103 grams each & the same to be incorporated in the license.<br><u>Import</u><br>1. Item no 1- 33995.976 kg allowed with 5% wastage as applied by the firm.<br>2. Item no 2- 404714 numbers allowed as applied for under GN-4. However the weight may be limited to 243 kg.<br><br>The Regional Authority may take necessary action accordingly. |                                       |                                            |                             |

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|  | <b>Case No.:5/16/80-ALC2/2010</b> | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:28/80-ALC2/2010 | <b>Status:<br/>Approved</b> |
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| HQ File :01/80/050/00246/AM11/ | RLA File :03/95/040/00108/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Lic.No/Date:0310577443<br>04.06.2010 |  |
| 62                             | <p><b>Decision :</b> As per written comments of DIPP communicated vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under after taking clue from SION at Sl. No. C-548 for Engineering products:</p> <ol style="list-style-type: none"> <li>1. Total net of export products to be specified as 23127 Kgs.</li> <li>2. Word “Relevant” to be prefixed with the description of import items at S. Nos. 1, 3, 6 &amp; 7.</li> <li>3. Quantity of import item at S.No. 1 allowed as 1541.6 Kgs. on net to net basis as claimed by the firm.</li> <li>4. Weights of 5838 Kgs. and 1668 Kgs. to be specified with the quantities of import items at Sl. No. 2 &amp; 8 respectively and the same to be allowed on net to net basis.</li> <li>5. Words “ GP Sheet 0.75 mm to 1.20 mm thk.” to be added with the description of import item at Sl. No. 6.</li> <li>6. Quantities of import items at S.Nos. 3, 6, 7, 9 &amp; 11 allowed as applied for on net to net basis as claimed by the firm.</li> </ol> |                                      |  |
|                                | <ol style="list-style-type: none"> <li>7. Quantity of each import item at S.No. 4 &amp; 10 allowed upto 0.5 % of FOB value of exports.</li> <li>8. Quantity of import item at S.No. 5 allowed as applied for.</li> <li>9. Quantity of import item at S.No. 12 allowed as per packing policy.</li> <li>10. Quantities of import items at S.No. 13 &amp; 14 allowed on net to net basis.</li> <li>11. Import of components may be allowed with accountability clause</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                      |  |

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| 63 | <b>Case No.:27/11/80-ALC2/2010</b><br>HQ File :01/80/050/00173/AM11/                                                                                                                                                              | Party Name:FREEDOM<br>OPHTHALMIC PRIVATE LIMITED,<br>RLA File :04/24/040/00036/AM11/ | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010<br>Lic.No/Date:0410114329<br>07.06.2010 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:30.11.2010 |
|    | <p><b>Decision :</b> The Committee noted that the application of firm has been sent to C&amp;PC. The Committee, therefore, decided to remind C&amp;PC for expediting their comments. The case may be re-listed on 30.11.2010.</p> |                                                                                      |                                                                                        |                                                               |

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| 64 | <b>Case No.:1/13/80-ALC2/2010</b><br>HQ File :01/80/050/00177/AM11/                                                                                                                                                                                                                                                                                                                         | Party Name:KIRLOSKAR<br>TOYODATEXILE MACHINERY<br>PVT LTD.,<br>RLA File :07/21/040/00161/AM11/ | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010<br>Lic.No/Date:0710072178<br>10.06.2010 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:30.11.2010 |
|    | <p><b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010.</p> |                                                                                                |                                                                                        |                                                               |

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| 65 | <b>Case No.:4/13/80-ALC2/2010</b><br>HQ File :01/80/050/00180/AM11/                                                                                                                                                                                                      | Party Name:MAGNETI MARELLI<br>UM ELECTRONICS SYSTEMS<br>PVT.LTD.,<br>RLA File :05/24/040/00100/AM11/ | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010<br>Lic.No/Date:0510266016<br>14.06.2010 | <b>Status:</b><br><b>Deferred</b><br>Defer<br>Date:30.11.2010 |
|    | <p><b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 1.10.2010 for examination. It was decided by the Committee to forward a copy of application to DHI again as not received by them and to relist the case for 30.11.2010.</p> |                                                                                                      |                                                                                        |                                                               |

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|  | <b>Case No.:14/13/80-ALC2/2010</b> | Party Name:GODREJ & BOYCE<br>MEG CO. LTD. | Meet No/Date:28/80-<br>ALC2/2010 | <b>Status:</b><br><b>Deferred</b> |
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|    | HQ File :01/80/050/00190/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00219/AM11/ | Lic.No/Date:0310578752<br>14.06.2010 | Defer<br>Date:30.11.2010 |
| 66 | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010 <ol style="list-style-type: none"> <li>1. Specific model no of export.</li> <li>2. Item DR motors appear at SL no 2 &amp; 18. specific use of these items .</li> <li>3. Gross weigh &amp; net weight along with Sl no 11 of SDL for item no 7 of import.</li> </ol> |                                 |                                      |                          |

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|    | <b>Case No.:16/13/80-ALC2/2010</b>                                                                                                                                                                                                      | Party Name:PRECIHOLE<br>MACHINE TOOLS PVT. LTD., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
| 67 | HQ File :01/80/050/00192/AM11/                                                                                                                                                                                                          | RLA File :03/95/040/00212/AM11/                  | Lic.No/Date:0310578892<br>15.06.2010           | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                                  |                                                |                             |

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|    | <b>Case No.:17/13/80-ALC2/2010</b>                                                                                                                           | Party Name:PERFECT ENGG<br>COMPONENTS P LTD | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
| 68 | HQ File :01/80/050/00193/AM11/                                                                                                                               | RLA File :05/24/040/00104/AM11/             | Lic.No/Date:0510266164<br>16.06.2010           | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee decided to forward a copy of firm's reply to DC(MSME) for examination and comments. The Case may be re-listed on 30.11.2010. |                                             |                                                |                             |

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|    | <b>Case No.:19/13/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                    | Party Name:ZENITH PRECISION<br>PVT LTD ., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
| 69 | HQ File :01/80/050/00195/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00053/AM11/           | Lic.No/Date:0710072312<br>17.06.2010           | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                           |                                                |                             |

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|    | <b>Case No.:20/13/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                    | Party Name:ZENITH PRECISION<br>PVT LTD ., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
| 70 | HQ File :01/80/050/00196/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00065/AM11/           | Lic.No/Date:0710072313<br>17.06.2010           | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                           |                                                |                             |

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|    | <b>Case No.:27/13/80-ALC2/2010</b>                                                                          | Party Name:TERUMO PENPOL<br>LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
| 71 | HQ File :01/80/050/00203/AM11/                                                                              | RLA File :53/24/040/00009/AM11/     | Lic.No/Date:5310010616<br>17.06.2010           | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The |                                     |                                                |                             |

**Decision :** The Committee observed that the comments called for from CCEC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010.

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| 72 | <b>Case No.:15/18/80-ALC2/2010</b>                                                                                                                                                                                                                                    | Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00268/AM11/                                                                                                                                                                                                                                        | RLA File :05/23/040/00054/AM11/              | Lic.No/Date:0510266316<br>17.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they have not received the firm's reply. It was decided by the Committee to forward the copy of firm's reply to DHI for examination and comments. The case may be relisted on 12.10.2010. |                                              |                                            |                             |

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| 73 | <b>Case No.:16/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00269/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :61/24/040/00023/AM11/             | Lic.No/Date:6110000459<br>17.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                             |                                            |                             |

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| 74 | <b>Case No.:30/18/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00283/AM11/                                                                                                                                                                                                  | RLA File :07/24/040/00080/AM11/             | Lic.No/Date:0710072309<br>17.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                             |                                            |                             |

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| 75 | <b>Case No.:21/13/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                    | Party Name:WHIRLPOOL OF INDIA LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00197/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :05/24/040/00069/AM11/     | Lic.No/Date:0510266400<br>18.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                     |                                            |                             |

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| 76 | <b>Case No.:22/13/80-ALC2/2010</b>                                                                                                          | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00198/AM11/                                                                                                              | RLA File :03/95/040/00112/AM11/        | Lic.No/Date:0310579480<br>18.06.2010       | Defer<br>Date:30.11.2010    |
|    | <b>Decision :</b> The Committee handed over the firm's reply to DIPP for examination and comments. The case may be re-listed on 30.11.2010. |                                        |                                            |                             |

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|  | <b>Case No.:26/13/80-ALC2/2010</b> | Party Name:AVASARALA TECHNOLOGIES LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Closed</b> |
|  | HQ File :01/80/050/00202/AM11/     | RLA File :07/21/040/00191/AM11/            | Lic.No/Date:0710072364<br>21.06.2010       |                           |

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| 77 | <p><b>Decision :</b> The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.</p> <p>The Regional Authority may take note of the NC decision for information.</p> |
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| 78 | Case No.:29/13/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:ABB LIMITED          | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | Status:<br>Closed |
|    | HQ File :01/80/050/00205/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00090/AM11/ | Lic.No/Date:0710072375<br>22.06.2010       |                   |
|    | <p><b>Decision :</b>The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.</p> <p>The Regional Authority may take note of the NC decision for information.</p> |                                 |                                            |                   |

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| 79 | Case No.:30/13/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:APEX TEST TECHNOLOGIES, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | Status:<br>Closed |
|    | HQ File :01/80/050/00206/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/21/040/00192/AM11/    | Lic.No/Date:0710072390<br>23.06.2010       |                   |
|    | <p><b>Decision :</b>The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.</p> <p>The Regional Authority may take note of the NC decision for information.</p> |                                    |                                            |                   |

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| 80 | Case No.:31/13/80-ALC2/2010                                                                                                                                                                                                                                                                                                                  | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | Status:<br>Deferred      |
|    | HQ File :01/80/050/00207/AM11/                                                                                                                                                                                                                                                                                                               | RLA File :04/24/040/00060/AM11/             | Lic.No/Date:0410114911<br>24.06.2010       | Defer<br>Date:30.11.2010 |
|    | <p><b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010.</p> |                                             |                                            |                          |

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| 81 | Case No.:1/14/81-ALC2/2010                                                                                                                                                                                                                                                                                                                   | Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | Status:<br>Deferred      |
|    | HQ File :01/81/050/00081/AM11/                                                                                                                                                                                                                                                                                                               | RLA file :08/24/040/00082/AM11/                   | Lic.No/Date:0810089995<br>24.06.2010       | Defer<br>Date:30.11.2010 |
|    | <p><b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010.</p> |                                                   |                                            |                          |

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|  | Case No.:14/18/80-ALC2/2010    | Party Name:AUXEIN MEDICAL | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | Status:<br>Deferred |
|  | HQ File :01/80/050/00267/AM11/ | RLA File                  | Lic.No/Date:0510266901                     | Defer               |



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| 82                                                                                                                                                                                                                                                                                                                                    | :05/23/040/00062/AM11/ | 24.06.2010 | Date:30.11.2010 |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                        |            |                 |

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| 83 | <b>Case No.:</b> 40/18/80-ALC2/2010                                                                                                                                                                                                    | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00293/AM11/                                                                                                                                                                                                         | RLA File :05/23/040/00077/AM11/ | Lic.No/Date:0510267549<br>05.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010. |                                 |                                            |                                   |

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| 84 | <b>Case No.:</b> 41/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00294/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :05/23/040/00080/AM11/                  | Lic.No/Date:0510267550<br>05.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> On the recommendation of the representative of DC(MSME) present in the meeting, it was again decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>1. Size Specification and weight of each part made from the imported seamless tubes,</li> <li>2. Process of manufacturing and wastage at every step of operation;</li> <li>3. Weight of tube with size/spec/etc used for making part;</li> <li>4. Wastage justification</li> </ol> |                                                  |                                            |                                   |

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| 85 | <b>Case No.:</b> 43/18/80-ALC2/2010                                                                                                                                                                                                    | Party Name:JOHNSON MATTHEY INDIA PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00296/AM11/                                                                                                                                                                                                         | RLA File :05/23/040/00091/AM11/            | Lic.No/Date:0510267552<br>05.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010. |                                            |                                            |                                   |

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| 86 | <b>Case No.:</b> 42/18/80-ALC2/2010                                                                                                                                                                                                    | Party Name:JOHNSON MATTHEY INDIA PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00295/AM11/                                                                                                                                                                                                         | RLA File :05/23/040/00092/AM11/            | Lic.No/Date:0510267568<br>06.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010. |                                            |                                            |                                   |

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| 87 | <b>Case No.:</b> 45/18/80-ALC2/2010                                                                                                                                                                            | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00298/AM11/                                                                                                                                                                                 | RLA File :06/24/040/00018/AM11/                | Lic.No/Date:0610018429<br>07.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee decided to send a copy of application to Sh. A.K. Sharma, Under Secretary (E.P.C. Section), Deptt. of Defence (Production), South Block, New Delhi for examination & comments. |                                                |                                            |                                   |

The case may be re-listed on 30.11.2010.

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| 88                                                                                                                                                                                                                                                      | <b>Case No.:47/18/80-ALC2/2010</b> | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                         | HQ File :01/80/050/00300/AM11/     | RLA File :06/24/040/00017/AM11/                | Lic.No/Date:0610018428<br>07.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee decided to send a copy of application to Sh. A.K. Sharma, Under Secretary (E.P.C. Section), Deptt. of Defence (Production), South Block, New Delhi for examination & comments. The case may be re-listed on 30.11.2010. |                                    |                                                |                                            |                             |

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| 89                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:1/16/80-ALC2/2010</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00242/AM11/    | RLA File :09/24/040/00114/AM11/             | Lic.No/Date:0910042665<br>08.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                   |                                             |                                            |                             |

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| 90                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:39/18/80-ALC2/2010</b> | Party Name:KONE ELEVATOR INDIA PVT LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00292/AM11/     | RLA File :04/24/040/00047/AM11/        | Lic.No/Date:0410115365<br>08.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                    |                                        |                                            |                             |

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| 91                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:46/18/80-ALC2/2010</b> | Party Name:KONE ELEVATOR INDIA PVT LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                     | HQ File :01/80/050/00299/AM11/     | RLA File :04/24/040/00044/AM11/        | Lic.No/Date:0410115366<br>08.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which the case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                    |                                        |                                            |                             |

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| 92                                                                                                                                                                       | <b>Case No.:2/16/80-ALC2/2010</b> | Party Name:M M AQUA TECHNOLOGIES LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                          | HQ File :01/80/050/00243/AM11/    | RLA File :05/24/040/00084/AM11/       | Lic.No/Date:0510267884<br>09.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee noted that the application of firm has been sent to DC(MSME) & C&PC for examination & comments. The case may be re-listed on 30.11.2010. |                                   |                                       |                                            |                             |

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| 93                                                                                                                                                                       | <b>Case No.:3/16/80-ALC2/2010</b> | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                          | HQ File :01/80/050/00244/AM11/    | RLA File :06/24/040/00020/AM11/ | Lic.No/Date:0610018454<br>09.07.2010       | Defer<br>Date:30.11.2010    |
| <b>Decision :</b> The Committee noted that the application of firm has been sent to DC(MSME) & C&PC for examination & comments. The case may be re-listed on 30.11.2010. |                                   |                                 |                                            |                             |

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| 94 | <b>Case No.:</b> 28/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:RINAC INDIA LIMITED  | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00339/AM11/                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :07/24/040/00109/AM11/ | Lic.No/Date:0710072773<br>09.07.2010       |                                   |
|    | <b>Decision :</b> As per written comments of DIPP communicated vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under :-<br><br><p style="text-align: center;">Import items from Sl. Nos. 1 to 24 may be allowed on net to net basis with accountability clause</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                 |                                            |                                   |

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| 95 | <b>Case No.:</b> 1/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                         | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00254/AM11/                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00126/AM11/                    | Lic.No/Date:0510267954<br>12.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA (with a copy to the firm) to forward the firm's application and on receipt forward the same to DIPP for examination and submission of comments and to re-list the case for 30.11.2010. |                                                    |                                            |                                   |

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| 96 | <b>Case No.:</b> 22/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:INTERNATIONAL COIL LIMITED, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00333/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/23/040/00047/AM11/        | Lic.No/Date:0510267977<br>12.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> On the recommendation of the representative of (DCMSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010 :-<br><br><ol style="list-style-type: none"> <li>1. Drawing, Specification and size of each export product separately.</li> <li>2. Weight of each export product separately, <b>indicating content of Copper Coil 5/8" there in.</b></li> <li>3. Process of Manufacturing with process flow chart.</li> </ol> |                                        |                                            |                                   |

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| 97 | <b>Case No.:</b> 33/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00344/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00301/AM11/          | Lic.No/Date:0310582926<br>12.07.2010       | Defer<br>Date:30.11.2010          |
|    | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010<br><br><ol style="list-style-type: none"> <li>1. Information in respect of Sl. Nos. 3, 4, 5, 6 &amp; 9 of Standard Deficiency Format.</li> <li>2. Quantities of import items in Nos./ meters.</li> </ol> |                                          |                                            |                                   |

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| <b>Case No.:</b> 5/18/80-ALC2/2010 | Party Name:THERMAX LTD., | Meet No/Date:28/80- | <b>Status:</b> |
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|    | HQ File :01/80/050/00258/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :31/24/040/00058/AM11/ | Lic.No/Date:3110043947<br>13.07.2010 | Defer<br>Date:30.11.2010 |
| 98 | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010: -<br><br>1.Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.<br>2. Justifications of quantity of import for item no 11 to 20 of import.<br>3. Calculation does not give the weight of components manufactured out of raw material & is not supported by drawing. |                                 |                                      |                          |

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|    | <b>Case No.:6/18/80-ALC2/2010</b>                                                                                                                                                           | Party Name:ASKAR MICRONS PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br>Approved |
|    | HQ File :01/80/050/00259/AM11/                                                                                                                                                              | RLA File :07/24/040/00105/AM11/    | Lic.No/Date:0710072866<br>13.07.2010       |                            |
| 99 | <b>Decision :</b> The Committee decided to ratify the norms in respect of the subject advance authorization under GN-4.<br><br>The Regional Authority may take necessary action accordingly |                                    |                                            |                            |

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|     | <b>Case No.:8/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MVS ENGINEERING LTD  | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br>Approved |
|     | HQ File :01/80/050/00261/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/24/040/00138/AM11/ | Lic.No/Date:0510268101<br>13.07.2010       |                            |
| 100 | <b>Decision :</b> As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Words “ Containing 2000 Kgs. of Carbon Molecular Sieves” may be suffixed with a description of export product.</li> <li>2. Quantity of import item may be allowed as applied for i.e. 2000 Kgs. on net to net basis.</li> </ol> The Regional Authority may take necessary action accordingly. |                                 |                                            |                            |

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|     | <b>Case No.:9/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                  | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br>Deferred |
|     | HQ File :01/80/050/00262/AM11/                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00155/AM11/    | Lic.No/Date:0310583268<br>13.07.2010       | Defer<br>Date:30.11.2010   |
| 101 | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010. |                                    |                                            |                            |

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|  | <b>Case No.:10/18/80-ALC2/2010</b> | Party Name:MIKROTEK MACHINES LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br>Deferred |
|  | HQ File :01/80/050/00263/AM11/     | RLA File :07/24/040/00102/AM11/    | Lic.No/Date:0710072868                     | Defer                      |

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| 102 |                                                                                                                                                                                                                                                                                                                                                                                      | 13.07.2010 | Date:30.11.2010 |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |            |                 |

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| 103 | <b>Case No.:</b> 11/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                  | Party Name:NOV SARA INDIA PVT. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00264/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :61/24/040/00031/AM11/      | Lic.No/Date:6110000468<br>13.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                      |                                            |                                   |

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| 104 | <b>Case No.:</b> 12/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                  | Party Name:NOV SARA INDIA PVT. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00265/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :61/24/040/00032/AM11/      | Lic.No/Date:6110000469<br>13.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                      |                                            |                                   |

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| 105 | <b>Case No.:</b> 52/18/80-ALC2/2010                                                                                                                                                                                              | Party Name:TERUMO PENPOL LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00305/AM11/                                                                                                                                                                                                   | RLA File :53/24/040/00011/AM11/  | Lic.No/Date:5310010998<br>13.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                  |                                            |                                   |

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| 106 | <b>Case No.:</b> 36/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00347/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00041/AM11/    | Lic.No/Date:0310583261<br>13.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl. Nos. 3 &amp; 11 of Standard Deficiency Format- Export product wise.</li> <li>2. Detailed calculations/basis for the quantities of import items</li> </ol> |                                    |                                            |                                   |

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| 107 | <b>Case No.:</b> 13/18/80-ALC2/2010                                                                                                                                                                                                                                                              | Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Rejected</b> |
|     | HQ File :01/80/050/00266/AM11/                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00294/AM11/               | Lic.No/Date:0310583509<br>14.07.2010       |                                   |
|     | <b>Decision :</b> The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. |                                               |                                            |                                   |

The Regional Authority may take necessary action accordingly.

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| 108 | <b>Case No.:</b> 27/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                  | Party Name:KONE ELEVATOR<br>INDIA PVT LTD | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00280/AM11/                                                                                                                                                                                                                                                                                                       | RLA File :04/24/040/00081/AM11/           | Lic.No/Date:0410115530<br>14.07.2010           | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                           |                                                |                                   |

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| 109 | <b>Case No.:</b> 26/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:WONJIN AUTOPARTS<br>INDIA PVT LTD | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/80/050/00337/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :04/24/040/00084/AM11/              | Lic.No/Date:0410115538<br>14.07.2010           |                                   |
|     | <p><b>Decision :</b> As per written comments of DHI communicated vide their U.O.No. 3(139)/09-TSW(B) dated 11.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-</p> <p>Export<br/>The export weight of item no 1 is 18,943 kg , item no 2 is 18,932 kg, item no 3 is 2422 kg and that of item no 4 is 2014 kg &amp; the same to be incorporated in the license along with quantity in number.</p> <p>Import<br/>The firm is importing Aluminum pipes. The manufacturing activity involves cutting, end forming &amp; bending etc. The firm is seeking wastage ranging from 3 % to 4 %. This Office recommends for wastage of 1% as it is a non-ferrous material &amp; agrees to import of 19,132 kg for item no 1, 19,121 kg for item no 2, 2446 kg for item no 3 &amp; 2034 kg for item no 4.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                              |                                                |                                   |

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| 110 | <b>Case No.:</b> 21/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                  | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00274/AM11/                                                                                                                                                                                                                                                                                                       | RLA File :61/24/040/00029/AM11/                | Lic.No/Date:6110000472<br>15.07.2010           | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 30.11.2010. |                                                |                                                |                                   |

**Case No.:**31/22/80-ALC2/2010

Party Name:TIMKEN INDIA

Meet No/Date:28/80-

**Status:**

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|     | HQ File<br>:01/80/050/00342/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:02/24/040/00061/AM11/ | Lic.No/Date:0210145200<br>16.07.2010 |          |
| 111 | <p><b>Decision :</b> As per written comments of DIPP vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No.0210135991 dated 1.1.2010 ratified in NC Meeting No.48/80 dated 02.03.2010 as under:-</p> <ol style="list-style-type: none"> <li>1. Total net export weight of 50811 Kgs to be specified with the quantity of export product.</li> <li>2. Quantity of import item allowed as 92984 Kgs. inclusive of 83% wastage after 20 % recovery.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                    |                                      |          |

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|     | <b>Case No.:22/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:SAI DIVYA ENGINEERS  | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00275/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :09/24/040/00047/AM11/ | Lic.No/Date:0910042702<br>19.07.2010       | Defer<br>Date:30.11.2010 |
| 112 | <p><b>Decision :</b> The representative of DC(MSME) present in the meeting, informed that details shown in the application are not sufficient to calculate wastage/requirement of raw material/components. It was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010:-</p> <ol style="list-style-type: none"> <li>1. Use and weight of each export product.</li> <li>2. Process of manufacturing to be carried out on imported input to manufacture Export Product.</li> <li>3. Weight of each imported input before &amp; after machining operation on it.</li> <li>4. Wastage &amp; its justification for welding wire and structural items.</li> <li>5. Size/Specifications/Dimensions/drawing of both export/import products.</li> </ol> |                                 |                                            |                          |

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|     | <b>Case No.:34/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                | Party Name:INVENSYS INDIA PVT., LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Approved</b> |
|     | HQ File :01/80/050/00287/AM11/                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00347/AM11/       | Lic.No/Date:0310584081<br>19.07.2010       |                         |
| 113 | <p><b>Decision :</b> As per written comments of DIT of vide their U.O. Note No. 17(4)/2010-IPHW dated 06.09.2010, the firm proposed the import items are required to assemble the export product. the committee decided to ratify the norms in respect of the subject advance authorization net-to-net basis with accountability clause.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                       |                                            |                         |

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|     | <b>Case No.:17/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00328/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :04/24/040/00058/AM11/             | Lic.No/Date:0410115601<br>19.07.2010       | Defer<br>Date:30.11.2010 |
| 114 | <p><b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.5 &amp; 11 of the Standard Deficiency Format. For each export product separately.</li> <li>2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.</li> </ol> |                                             |                                            |                          |

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| 115 | <b>Case No.:18/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00329/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00090/AM11/             | Lic.No/Date:0410115602<br>19.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010. <ol style="list-style-type: none"> <li>1. The details of the Auxiliaries to be exported with quantity in number &amp; weight.</li> <li>2. Use of each component proposed for import in the manufacture of export product.</li> <li>3. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers separately for casting &amp; forging.</li> <li>4. Serial no 5,9 &amp; 11 of SDL Export product wise.</li> <li>5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.</li> </ol> |                                             |                                            |                             |

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| 116 | <b>Case No.:19/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00330/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00091/AM11/             | Lic.No/Date:0410115603<br>19.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010. <ol style="list-style-type: none"> <li>1. The details of the Auxiliaries to be exported with quantity in number &amp; weight.</li> <li>2. Use of each component proposed for import in the manufacture of export product.</li> <li>3. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers separately for casting &amp; forging.</li> <li>4. Serial no 5,9 &amp; 11 of SDL Export product wise.</li> <li>5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.</li> </ol> |                                             |                                            |                             |

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| 117 | <b>Case No.:53/18/80-ALC2/2010</b>                                                                                              | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00306/AM11/                                                                                                  | RLA File :09/24/040/00133/AM11/               | Lic.No/Date:0910042746<br>20.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee handed over the firm's application to DHI for examination and to relist the case on 30.11.2010. |                                               |                                            |                             |

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| 118 | <b>Case No.:54/18/80-ALC2/2010</b>                                                                                              | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00307/AM11/                                                                                                  | RLA File :09/24/040/00138/AM11/               | Lic.No/Date:0910042748<br>20.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee handed over the firm's application to DHI for examination and to relist the case on 30.11.2010. |                                               |                                            |                             |



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| 119 | <b>Case No.:</b> 55/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                   | Party Name:HTD HEAT TRACE(INDIA)PVT LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00308/AM11/                                                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00130/AM11/          | Lic.No/Date:0910042767<br>20.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIPP for examination and comments. The case may be relisted on 30.11.2010. |                                          |                                            |                                   |

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| 120 | <b>Case No.:</b> 35/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00346/AM11/                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/94/040/00335/AM11/          | Lic.No/Date:0310584224<br>20.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: -<br><br><ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.2,4,5,6 &amp; 9 of the Standard Deficiency Format.</li> <li>2. Quantities of import in Nos./meters.</li> </ol> |                                          |                                            |                                   |

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| 121 | <b>Case No.:</b> 33/18/80-ALC2/2010                                                                                                                                                                                                                                                                                                 | Party Name:LUBI SUBMERSIBLES LTD | Meet No/Date:28/80-ALC2/2010<br><del>12.10.2010</del> | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00286/AM11/                                                                                                                                                                                                                                                                                                      | RLA File :08/24/040/00084/AM11/  | Lic.No/Date:0810090670<br>21.07.2010                  | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which the case will be rejected without any further notice. The case may be re-listed on 30.11.2010. |                                  |                                                       |                                   |

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| 122 | <b>Case No.:</b> 24/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00335/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/23/040/00106/AM11/           | Lic.No/Date:0510268585<br>21.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010<br><br><ol style="list-style-type: none"> <li>1. Specific item of export.</li> <li>2. Use of the export product.</li> <li>3. Break up of all import items to Seamless &amp; welded pipe fittings (Item no 1 &amp; 2 of import separately.)</li> <li>4. Break up of item no 6 of import.</li> <li>5. SL No 2, 3,5 &amp; 11 of SDL.</li> </ol> |                                           |                                            |                                   |

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| 123 | <b>Case No.:</b> 29/22/80-ALC2/2010                                                                                                                                                                                                                     | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00340/AM11/                                                                                                                                                                                                                          | RLA File :06/24/040/00022/AM11/                | Lic.No/Date:0610018565<br>21.07.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee decided to send a copy of application to Sh. A.K. Sharma, Under Secretary (E.P.C. Section), Deptt. of Defence (Production), South Block, New Delhi for examination & comments. The case may be re-listed on 30.11.2010. |                                                |                                            |                                   |

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| 124 | <b>Case No.:30/22/80-ALC2/2010</b>                                                                                                                                                                                                                      | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00341/AM11/                                                                                                                                                                                                                          | RLA File :06/24/040/00023/AM11/                | Lic.No/Date:0610018566<br>21.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee decided to send a copy of application to Sh. A.K. Sharma, Under Secretary (E.P.C. Section), Deptt. of Defence (Production), South Block, New Delhi for examination & comments. The case may be re-listed on 30.11.2010. |                                                |                                            |                             |

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| 125 | <b>Case No.:37/18/80-ALC2/2010</b>                                                                                                                                                                       | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00290/AM11/                                                                                                                                                                           | RLA File :03/95/040/00200/AM11/    | Lic.No/Date:0310584600<br>22.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010. |                                    |                                            |                             |

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| 126 | <b>Case No.:48/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:THERMAX LTD.,        | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00301/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :31/24/040/00061/AM11/ | Lic.No/Date:3110044086<br>23.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>1. The firm has stated that the raw weight &amp; finished weight are same. But it has claimed wastage. Needs clarification.</li> <li>2. Calculation does not give the weight of components manufactured out of raw material &amp; is not supported by drawing.</li> </ol> |                                 |                                            |                             |

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| 127 | <b>Case No.:50/18/80-ALC2/2010</b>                                                                                                                                                                                              | Party Name:APEX TEST TECHNOLOGIES, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00303/AM11/                                                                                                                                                                                                  | RLA File :07/24/040/00083/AM11/    | Lic.No/Date:0710073162<br>26.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                    |                                            |                             |

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| 128 | <b>Case No.:51/18/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00304/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :31/24/040/00016/AM11/                               | Lic.No/Date:3110044106<br>26.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The representative of DC(MSME) present in the meeting, informed that the net weight of each export product is shown as 5 Kg. and total weight of 1024 Export Product is 5120 Kg. Each export needs 1.949 Sq. Mtr. of Non Woven Media and accordingly the requirement of imported input for 1024 Nos. of export product is shown 13260 Sq.Mtrs. The firm has not mentioned the comments of imported inputs both weight wise and area wise in export product in their reply letter dated 16.09.2010. It was decided by the Committee to provide the details as asked for in earlier letter i.e. contents of imported inputs both weight wise and area wise in export product with justification of wastage claimed, indicating wastage of each stage of manufacturing and to re-list the case for 30.11.2010. |                                                               |                                            |                             |

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| 129 | <b>Case No.:23/22/80-ALC2/2010</b>                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00334/AM11/                                                                                                                                                                                                   | RLA File :07/24/040/00133/AM11/             | Lic.No/Date:0710073218<br>27.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI. The Committee also directed to forward a firm's application to DIT for examination and commented and to re-list the case for 30.11.2010. |                                             |                                            |                             |

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| 130 | <b>Case No.:27/22/80-ALC2/2010</b>                                                                                                                                                                                                          | Party Name:THE TATA POWER COMPANY LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00338/AM11/                                                                                                                                                                                                              | RLA File :07/24/040/00140/AM11/       | Lic.No/Date:0710073216<br>27.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee noted that the firm's application was already handed over to DIPP. The Committee also directed to forward a firm's application to DIT for examination and commented and to re-list the case for 30.11.2010. |                                       |                                            |                             |

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| 131 | <b>Case No.:41/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:KINECO PVT. LTD.     | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00352/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :17/24/040/00008/AM11/ | Lic.No/Date:1710003421<br>27.07.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>Information in respect of Sl.No.2,3,4,5 &amp; 11 of the Standard Deficiency Format export product wise</li> <li>Use of item of export.</li> </ol> |                                 |                                            |                             |

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| 132 | <b>Case No.:1/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                    | Party Name:ABB LIMITED          | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00312/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00158/AM11/ | Lic.No/Date:0710073410<br>05.08.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIT for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                            |                             |

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| 133 | <b>Case No.:2/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                             | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Deferred</b> |
|     | HQ File :01/80/050/00313/AM11/                                                                                                                                                                                                                                                                                                                                                | RLA File :05/24/040/00157/AM11/                    | Lic.No/Date:0510269795<br>05.08.2010       | Defer<br>Date:30.11.2010    |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010 <ol style="list-style-type: none"> <li>Information in respect of Sl.No.3.4.5,11 &amp; 13 of the Standard Deficiency Format.</li> </ol> |                                                    |                                            |                             |

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|  | <b>Case No.:3/22/80-ALC2/2010</b> | Party Name:FOWLER WESTRUP (INDIA) PVT LTD ., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:<br/>Approved</b> |
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| 134 | HQ File :01/80/050/00314/AM11/                                                                                                                                                                                                                                                                                                                  | RLA File :07/21/040/00350/AM11/ | Lic.No/Date:0710073482<br>09.08.2010 |  |
|     | <b>Decision :</b> As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the import items from S,No.1 to 3 of the subject advance authorization on net-to-net basis with accountability clause.<br><br>The Regional Authority may take necessary action accordingly. |                                 |                                      |  |

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| 135 | <b>Case No.:4/22/80-ALC2/2010</b>                                                                                                                                                                                                | Party Name:SUFFUSUS POLYMER PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00315/AM11/                                                                                                                                                                                                   | RLA File :02/24/040/00083/AM11/             | Lic.No/Date:0210146259<br>11.08.2010       | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed for 30.11.2010 |                                             |                                            |                          |

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| 136 | <b>Case No.:6/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                    | Party Name:ABB LIMITED          | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00317/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :07/24/040/00174/AM11/ | Lic.No/Date:0710073560<br>11.08.2010       | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIT for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                            |                          |

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| 137 | <b>Case No.:7/22/80-ALC2/2010</b>                                                                                                                                                                         | Party Name:BANGALORE BIOTECH LABS PVT LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00318/AM11/                                                                                                                                                                            | RLA File :07/24/040/00143/AM11/             | Lic.No/Date:0710073561<br>11.08.2010       | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The representative of the DIPP informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010. |                                             |                                            |                          |

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| 138 | <b>Case No.:9/22/80-ALC2/2010</b>                                                                                                                                                                                                                   | Party Name:BANGALORE BIOTECH LABS PVT LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00320/AM11/                                                                                                                                                                                                                      | RLA File :07/21/040/00317/AM11/             | Lic.No/Date:0710073574<br>12.08.2010       | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The representative of the DIPP informed the Committee that they have not received the firm's application. The Committee, therefore, decided to forward a copy of firm's application to DIIP and to relist the case on 30.11.2010. |                                             |                                            |                          |

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| 139 | <b>Case No.:10/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                     | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status: Deferred</b>  |
|     | HQ File :01/80/050/00321/AM11/                                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00037/AM11/               | Lic.No/Date:3410027688<br>12.08.2010       | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to C&PC for examination and comments. The case may be relisted on 30.11.2010.. |                                               |                                            |                          |

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|  | <b>Case No.:11/22/80-ALC2/2010</b> | Party Name:NETAFIM | Meet No/Date:28/80- | <b>Status:</b> |
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| 140 | HQ File :01/80/050/00322/AM11/                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00062/AM11/ | Lic.No/Date:3410027689<br>12.08.2010 | Defer<br>Date:30.11.2010 |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to C&PC for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                      |                          |

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|     | <b>Case No.:15/22/80-ALC2/2010</b>                                                                                                                                                                                                     | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| 141 | HQ File :01/80/050/00326/AM11/                                                                                                                                                                                                         | RLA File :05/24/040/00175/AM11/                    | Lic.No/Date:0510270440<br>12.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010 |                                                    |                                            |                                   |
|     | 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format Export Product Wise                                                                                                                                 |                                                    |                                            |                                   |

142

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| <b>Case No.:</b> 13/22/80-ALC2/2010 | Party Name:INGERSOLL-RAND (INDIA) LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/80/050/00324/AM11/      | RLA File :03/94/040/00425/AM11/           | Lic.No/Date:0310587565<br>13.08.2010       |                                   |

**Decision :** As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products may be specified as under:

| Description            | Quantity<br>( in Nos.) | Net export<br>weight (MT) |
|------------------------|------------------------|---------------------------|
| <b>Air Compressors</b> |                        |                           |
| Model: 15T             | 50                     | 12.0                      |
| Model: 15T2            | 100                    | 22.8                      |
| Model: 231             | 30                     | 1.59                      |
| Model: 2340            | 800                    | 39.2                      |
| Model: 2475            | 2500                   | 162.5                     |
| Model: 2545            | 350                    | 35.0                      |
| Model: 2545R           | 200                    | 20.2                      |
| Model: 7100            | 250                    | 43.75                     |
| Model: 7T2             | 15                     | 2.58                      |
| Model: 7T4             | 5                      | 0.855                     |
| Model: SS1             | 20                     | 3.4                       |
| Model: SS3             | 2000                   | 46.0                      |
| Model: SS5             | 1500                   | 66.0                      |
| Model: SS10            | 75                     | 4.875                     |
| Model: TS5             | 1000                   | 45                        |
| <b>Vacuum Pumps</b>    |                        |                           |
| Model: V255            | 20                     | 1.9                       |
| <b>Total:</b>          | <b>8915</b>            | <b>507.65</b>             |

2. Quantities of import items from Sl. No 1 to 22, 24 to 42, 46 to 55 & 57 to 63 allowed on net to net basis with accountability clause.

3. Quantities of Gasket material/ sheet at Sl No. 23, 44 & 45 of the list of import items allowed

- as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 43 & 56 may be allowed as 1.02 Kgs./ Kg. content in the export product.

The Regional Authority may take necessary action accordingly.

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| 143 | <b>Case No.:</b> 14/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                   | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00325/AM11/                                                                                                                                                                                                                                                                                                                                                        | RLA File :02/24/040/00091/AM11/       | Lic.No/Date:0210146504<br>13.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to C&PC for examination and comments. The case may be relisted on 30.11.2010. |                                       |                                            |                                   |

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| 144 | <b>Case No.:</b> 20/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                   | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00331/AM11/                                                                                                                                                                                                                                                                                                                        | RLA File :05/24/040/00176/AM11/                    | Lic.No/Date:0510270623<br>16.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010<br><br>1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format Export Product Wise. |                                                    |                                            |                                   |

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| 145 | <b>Case No.:</b> 32/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                       | Party Name:STANDARD RADIATORS PVT.LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00343/AM11/                                                                                                                                                                                                                                                                                                                                                                            | RLA File :34/24/040/00064/AM11/        | Lic.No/Date:3410027717<br>16.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: -<br><br>1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.<br>2. Quantity of export product in Nos. also in addition to its weight. |                                        |                                            |                                   |

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| 146 | <b>Case No.:</b> 38/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                  | Party Name:ULTRA ENGINEERS      | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00349/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :31/24/040/00077/AM11/ | Lic.No/Date:3110044345<br>16.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                            |                                   |

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| 147 | <b>Case No.:</b> 25/22/80-ALC2/2010                                                                                                                                                                                      | Party Name:KONE ELEVATOR INDIA PVT LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00336/AM11/                                                                                                                                                                                           | RLA File :04/24/040/00121/AM11/        | Lic.No/Date:0410116336<br>17.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case. |                                        |                                            |                                   |

by the Committee to call for the following information/examination from the firm and to re list the case on 30.11.2010: -

1. Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format.
2. Information in respect of 11 & 11A of Standard Deficiency Format for import at S. No. 29 & 30.

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| 148                                                                                                                                                                                                                                         | <b>Case No.:37/22/80-ALC2/2010</b> | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                             | HQ File :01/80/050/00348/AM11/     | RLA File :05/24/040/00181/AM11/         | Lic.No/Date:0510270714<br>17.08.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee noted that the firm application has been sent to DC(MSME). The Committee also directed to forward a copy of firm's application to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                    |                                         |                                            |                                   |

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| 149                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:40/22/80-ALC2/2010</b> | Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD, | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00351/AM11/     | RLA File :07/24/040/00167/AM11/                 | Lic.No/Date:0710073641<br>17.08.2010       |                                   |
| <b>Decision :</b> As per written comments of DIPP of vide their U.O. Note dated 12.10.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-<br><br><ol style="list-style-type: none"> <li>1. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 5942 Kgs inclusive of 2 % wastage.</li> <li>2. Quantity of import item at Sl. No. 2 allowed within 2 % of FOB value of exports.</li> <li>3. Import items at Sl. Nos. 3, 4 &amp; 5 allowed on net to net basis with accountability clause</li> </ol> <p>The Regional Authority may take necessary action.</p> |                                    |                                                 |                                            |                                   |

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| 150                                                                                                                                                                      | <b>Case No.:42/22/80-ALC2/2010</b> | Party Name:POLY MEDICURE LTD.   | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                          | HQ File :01/80/050/00353/AM11/     | RLA File :05/24/040/00188/AM11/ | Lic.No/Date:0510270734<br>17.08.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee noted that a copy of firm's application has been forwarded to C&PC for examination and comments. The case may be relisted on 30.11.2010. |                                    |                                 |                                            |                                   |

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| 151                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:43/22/80-ALC2/2010</b> | Party Name:SARTORIUS STEDIM INDIA PVT. LTD. | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00354/AM11/     | RLA File :07/24/040/00166/AM11/             | Lic.No/Date:0710073648<br>17.08.2010       | Defer<br>Date:30.11.2010          |
| <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DIPP for examination and comments. The case may be relisted on 30.11.2010. |                                    |                                             |                                            |                                   |

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| 152                                                                                                                                                                                                          | <b>Case No.:44/22/80-ALC2/2010</b> | Party Name:TECHNIP KT INDIA LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                              | HQ File :01/80/050/00355/AM11/     | RLA File :05/24/040/00190/AM11/ | Lic.No/Date:0510270760<br>17.08.2010       |                                   |
| <b>Decision :</b> As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the import items from S.No.1 to 8 of the subject advance |                                    |                                 |                                            |                                   |

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|  | authorization on net-to-net basis with accountability clause. |
|  | The Regional Authority may take necessary action accordingly  |

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|     | <b>Case No.:</b> 45/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00356/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00318/AM11/    | Lic.No/Date:0310587934<br>17.08.2010       | Defer<br>Date:30.11.2010          |
| 153 | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>1. Separate quantities of each export item namely, (i)Nozzle for Reactor (ii) Head for Reactor, and (iii) Internal for Reactor.</li> <li>2. Information in respect of Sl. Nos. 3, 4, 5 &amp; 11 of Standard Deficiency Format- Export product wise.</li> </ol> |                                    |                                            |                                   |

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|     | <b>Case No.:</b> 53/22/80-ALC2/2010                                                                                                                                                                                              | Party Name:TERUMO PENPOL LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| 154 | HQ File :01/80/050/00364/AM11/                                                                                                                                                                                                   | RLA File :53/24/040/00013/AM11/  | Lic.No/Date:5310011230<br>17.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                  |                                            |                                   |

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|     | <b>Case No.:</b> 46/22/80-ALC2/2010                                                                                                                                                                                             | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| 155 | HQ File :01/80/050/00357/AM11/                                                                                                                                                                                                  | RLA File :05/24/040/00178/AM11/                      | Lic.No/Date:0510270834<br>18.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.11.2010. |                                                      |                                            |                                   |

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|     | <b>Case No.:</b> 54/22/80-ALC2/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:G.R.ENGINEERING PRIVATE LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/80/050/00365/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00446/AM11/          | Lic.No/Date:0310588368<br>18.08.2010       |                                   |
| 156 | <b>Decision :</b> As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <ol style="list-style-type: none"> <li>1. Net Empty Export weights of 91.2 MT, 73.9 MT, 47.95 MT, 5.4 MT, 78.4 MT &amp; 78.4 MT to be specified with the quantities of export products from S.No.1 to 6 respectively.</li> <li>2. Word “Relevant” to be prefixed with the description of import items at Sl. Nos. 1 &amp; 2.</li> <li>3. Quantities of import items at S.No.1 &amp; 2 allowed as 1.05 Kg/ Kg. content in the export products.</li> <li>4. Weight of “41.2 MT ” added with the quantity of import item at Sl.No.3 and quantity of this item may be allowed on net to net basis.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                          |                                            |                                   |

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|  | <b>Case No.:</b> 47/22/80-ALC2/2010 | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00358/AM11/      | RLA File :05/24/040/00182/AM11/                      | Lic.No/Date:0510270937                     | Defer                             |



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| 157 |                                                                                                                                                                                                                                         |  | 19.08.2010 | Date:30.11.2010 |
|     | <b>Decision :</b> The Committee noted that the firm's application has already forwarded to DHI. The Committee also directed to forward a firm's application to DIT for examination and comments and to re-list the case for 30.11.2010. |  |            |                 |

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| 158 | <b>Case No.:48/22/80-ALC2/2010</b>                                                                                                                                                                                                        | Party Name:MICRON INSTRUMENTS PVT LTD | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|     | HQ File :01/80/050/00359/AM11/                                                                                                                                                                                                            | RLA File :05/24/040/00189/AM11/       | Lic.No/Date:0510270940<br>19.08.2010       |                                   |
|     | <b>Decision :</b> As per written comments of DIPP vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-                                             |                                       |                                            |                                   |
|     | <ol style="list-style-type: none"> <li>1. Net weight of export product to be specified as 237.825 Kgs.</li> <li>2. Quantity of import item allowed as 2000 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap.</li> </ol> |                                       |                                            |                                   |
|     | The Regional Authority may take necessary action accordingly                                                                                                                                                                              |                                       |                                            |                                   |

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| 159 | <b>Case No.:49/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                   | Party Name:MANATEC ELECTRONICS PRIVATE LIMITED | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00360/AM11/                                                                                                                                                                                                                                                                                                                                                       | RLA File :25/24/040/00006/AM11/                | Lic.No/Date:2510002952<br>19.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and forward the same to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                                |                                            |                                   |

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| 160 | <b>Case No.:55/22/80-ALC2/2010</b>                                                                                                                                                                                                               | Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU- | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00366/AM11/                                                                                                                                                                                                                   | RLA File :03/94/040/00462/AM11/                          | Lic.No/Date:0310588660<br>19.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The Committee noted that the firm's application has already forwarded to DHI/DC(MSME). The Committee also directed to forward a firm's application to DIT for examination and comments and to re-list the case for 30.11.2010. |                                                          |                                            |                                   |

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| 161 | <b>Case No.:51/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                | Party Name:PURVA OVERSEAS       | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00362/AM11/                                                                                                                                                                                                                                                    | RLA File :13/24/040/00018/AM11/ | Lic.No/Date:1310033038<br>20.08.2010       | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they have not received the firm's application. It was decided by the Committee to forward the copy of firm's application to DHI for examination and comments. The case may be relisted on 30.11.2010. |                                 |                                            |                                   |

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|  | <b>Case No.:52/22/80-ALC2/2010</b> | Party Name:VIJAY RAJ POULTRY EQUIPMENTS PVT. LTD., | Meet No/Date:28/80-ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
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|     | HQ File :01/80/050/00363/AM11/                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00183/AM11/ | Lic.No/Date:0910043152<br>20.08.2010 | Defer<br>Date:30.11.2010 |
| 162 | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,5 &amp; 11 of the Standard Deficiency Format Export wise product.</li> </ol> |                                 |                                      |                          |

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|     | <b>Case No.:56/22/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:GODREJ & BOYCE<br>MFG. CO. LTD., | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00367/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00424/AM11/             | Lic.No/Date:0310589054<br>23.08.2010           | Defer<br>Date:30.11.2010          |
| 163 | <b>Decision :</b> On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010. <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,4,5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. Quantities of import items from Sl. No. 2 to 5 in Nos. also in addition to their weights.</li> </ol> |                                             |                                                |                                   |

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|     | <b>Case No.:60/22/80-ALC2/2010</b>                                                                                                                                                                                                            | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Deferred</b> |
| 164 | HQ File :01/80/050/00371/AM11/                                                                                                                                                                                                                | RLA File :04/24/040/00111/AM11/                | Lic.No/Date:0410116559<br>24.08.2010           | Defer<br>Date:30.11.2010          |
|     | <b>Decision :</b> The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on +30.11.2010. |                                                |                                                |                                   |

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|  | <b>Case No.:61/22/80-ALC2/2010</b> | Party Name:INGERSOLL-RAND<br>(INDIA) LIMITED | Meet No/Date:28/80-<br>ALC2/2010<br>12.10.2010 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File :01/80/050/00372/AM11/     | RLA File :03/94/040/00481/AM11/              | Lic.No/Date:0310589396<br>25.08.2010           |                                   |

**Decision :** As per written comments of DIPP vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products may be specified as under:

| Description            | Quantity<br>( in Nos.) | Net export<br>weight (MT) |
|------------------------|------------------------|---------------------------|
| <b>Air Compressors</b> |                        |                           |
| Model: 15T             | 50                     | 12.0                      |
| Model: 15T2            | 100                    | 22.8                      |
| Model: 231             | 30                     | 1.59                      |
| Model: 2340            | 800                    | 39.2                      |
| Model: 2475            | 2500                   | 162.5                     |
| Model: 2545            | 350                    | 35.0                      |
| Model: 2545R           | 200                    | 20.2                      |
| Model: 7100            | 250                    | 43.75                     |
| Model: 7T2             | 15                     | 2.58                      |
| Model: 7T4             | 5                      | 0.855                     |
| Model: SS1             | 20                     | 3.4                       |
| Model: SS3             | 2000                   | 46.0                      |
| Model: SS5             | 1500                   | 66.0                      |
| Model: SS10            | 75                     | 4.875                     |
| Model: TS5             | 1000                   | 45                        |
| <b>Vacuum Pumps</b>    |                        |                           |
| Model: V255            | 20                     | 1.9                       |
| <b>Total:</b>          | <b>8915</b>            | <b>507.65</b>             |

2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 64 allowed on net to net basis with accountability clause.
3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of import items allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 allowed as 1.02 Kgs./ Kg. content in the export product.

The Regional Authority may take necessary action accordingly

S.No.20

|                   |                                                             |                                 |                 |
|-------------------|-------------------------------------------------------------|---------------------------------|-----------------|
| Case No. A -11    | M/s. Koch Chemical Technology Group India Pvt. Ltd., Baroda | F.No. 01/80/162/ 00269/AM11/DES | ILic.No. & Date |
| Meeting No. 28/11 |                                                             | RA F.No.34/21/040/00241/AM07    | 3410016531      |
| Date: 12.10.2010  |                                                             | Ratification of norms           | dt.21.07.2006   |

ected the firm's representation/application may be again forwarded to DIPP for examination and to relist the case on 30.11.2010.

S.No.21

|                   |                            |                                   |                                               |
|-------------------|----------------------------|-----------------------------------|-----------------------------------------------|
| Case No. A -01    | M/s. Larson & Toubro Ltd., | F.No. 01/80/050/ 01184/AM10/DES.I | Lic.No. & Date<br>0310475712<br>dt.20.06.2008 |
| Meeting No. 28/11 |                            | RA F.No.03/95/039/00001/AM09      |                                               |
| Date: 12.10.2010  |                            | Ratification of norms             |                                               |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

S.No.251

|                   |                                         |                                  |                                               |
|-------------------|-----------------------------------------|----------------------------------|-----------------------------------------------|
| Case No. A/R-63   | M/s. Thyssenkrup Industries India Ltd., | F.No. 01/80/50/ 01852/AM09/DES.I | Lic.No. & Date<br>3110037568<br>dt.03.03.2009 |
| Meeting No. 28/11 |                                         | RA F.No.31/21/040/00399/Am09     |                                               |
| Date: 12.10.2010  |                                         | Ratification of norms            |                                               |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

S.No.252

|                   |                                            |                                  |                                                 |
|-------------------|--------------------------------------------|----------------------------------|-------------------------------------------------|
| Case No.A/R-20    | M/s. Bharat Heavy Electricals Ltd., Bhopal | HQ F.No.01/80/50/1779/AM09/DES-I | Lic. Nos. & Date<br>1110019584<br>dt.10.02.2009 |
| Meeting No. 28/11 |                                            | RLA F.No.11/24/040/00076/AM09    |                                                 |
| Date: 12.10.2010  |                                            | Ratification of norms            |                                                 |

As per written comments of DHI of vide their U.O. Note No.3(80)/09-TSW(B)/461 dated 08.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export items to be amended & their weight per unit incorporated in the licence.

Turbine- 722 MT each- total 4 sets

Governor- 41.3 MT- total 4 sets

Hydro generator- 540 MT- total 4 sets

The word "Accessories" to be deleted from the description of the product.

Import

1. Item no 1- Steel plates- The word "non alloy" may be prefixed to the description of import. The firm has used over size plates. The net weight of components made out of this is 2072.2 MT. This Office agrees for gross wastage of 40% & with 1/3<sup>rd</sup> recovery recommend for import of 2632 MT with 27% wastage.
2. Item no 11-The firm has claimed wastage of 27.5 % on CRNGO sheets. The net weight of item is 463 MT. With 1/3<sup>rd</sup> recovery of wastage for import of 547 MT with 18% wastage is approved
3. Item no 12 -The firm has claimed wastage of 45.5% on CR sheets. The firm has used oversized plates We may recommend for gross wastage of 40% & with 1/3<sup>rd</sup> recoveries allow 27% wastage. The entitlement comes to 480 MT & the same is approved.
4. Item no 13- The firm has claimed wastage of 35%. The firm has used oversized plates We may recommend for gross wastage of 30% & with 1/3<sup>rd</sup> recoveries allow 20% wastage. The entitlement comes to 250 MT & the same is approved.
5. Item no 23 to 26- These are insulating materials. The Committee approved import with in 0.5 % of fob value of Generators.
6. Item no 27- Torque Wrench- it is a tool & hence to be deleted.
7. Item no 4, & 14- These are high value items & there can be no recovery from wastage. Allowed under net to net basis.
8. All other items are components & allowed under GN-4.
9. Item no 7- Deleted as it is not a component.

The Regional Authority may take necessary action accordingly

S.No.253

|                   |                             |                                   |                     |
|-------------------|-----------------------------|-----------------------------------|---------------------|
| Case No.A/R-23    | M/s. Kilburn<br>Engg. Ltd., | HQ F.No.01/80/50/00341/AM09/DES-I | Lic. Nos. &<br>Date |
| Meeting No. 28/11 |                             | RLA F.No.03/94/040/01309/AM08     | 0310465801          |
| Date: 12.10.2010  |                             | Ratification of norms             | dt.19.03.2008       |

As per written comments of DHI of vide their U.O. Note No.3(126)/09-TSW(B dated 18.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export product weight is 115.3 MT & the same to be incorporated in the license.

Import

The firm has sought import of plates of Haste Alloy of different thickness of weight 2455 Kg with 10 % wastage. As per the drawing submitted, weight of Haste Alloy is 1981 kg. This Office recommends for import of 2041 kg of plates for item no 1 to 6 of import with 3% wastage.

The Regional Authority may take necessary action accordingly

S.No.254

|                   |                             |                                   |                     |
|-------------------|-----------------------------|-----------------------------------|---------------------|
| Case No.A/R-24    | M/s. Kilburn<br>Engg. Ltd., | HQ F.No.01/80/50/00484/AM09/DES-I | Lic. Nos. &<br>Date |
| Meeting No. 28/11 |                             | RLA F.No.03/94/040/00281/AM09     | 0310474390          |
| Date: 12.10.2010  |                             | Ratification of norms             | dt.12.06.2008       |

As per written comments of DHI of vide their U.O. Note No.3(126)/09-TSW(B) dated 18.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export product weight of item no 1 is 4462 kg & that of item no 2 is 4058 kg & the same to be incorporated in the license.

Import

1. The firm proposes to import 32 items. Item no 3 to 6 are raw materials. The weight of item no 3 is 370 kg, item no 4 is 77 kg, item no 5 is 3330 kg & item no 6 is 2430 kg & the same to be incorporated in the license along with the length of the pipes given by the firm.
2. Item no 31- It is a portable instrument & deleted as it is not a component of the export product.
3. All other items are components & allowed under GN-

The Regional Authority may take necessary action accordingly

S.No.255

|                   |                                |                                   |                     |
|-------------------|--------------------------------|-----------------------------------|---------------------|
| Case No.A/R-25    | M/s. Minda Sai<br>Ltd., Mumbai | HQ F.No.01/80/50/00755/AM08/DES-I | Lic. Nos. &<br>Date |
| Meeting No. 28/11 |                                | RLA F.No.05/24/040/00147/AM08     | 0510204041          |
| Date: 12.10.2010  |                                | Ratification of norms             | dt.24.05.2007       |

The Committee decided to refer the case to DHI for examination of online of earlier comments and to relist the case for 30.11.2010.

S.No.256

|                   |                             |                                   |                     |
|-------------------|-----------------------------|-----------------------------------|---------------------|
| Case No.A/R-26    | M/s. Kilburn<br>Engg. Ltd., | HQ F.No.01/80/50/01257/AM09/DES-I | Lic. Nos. &<br>Date |
| Meeting No. 28/11 |                             | RLA F.No.03/94/040/00757/AM09     | 0310492847          |

|                  |                       |               |
|------------------|-----------------------|---------------|
| Date: 12.10.2010 | Ratification of norms | dt.04.11.2008 |
|------------------|-----------------------|---------------|

As per written comments of DHI of vide their U.O. Note No.3(126)/09-TSW(B) dated 18.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

#### Export

The export product weight is 14.5 MT & the same to be incorporated in the license.

#### Import

The firm has sought import of plates of Haste Alloy of different thickness of weight 4111.8 Kg. As per the drawing submitted, weight of Haste Alloy is 3069.6 kg. The firm has sought wastage 1% on majority of items except two light weight items on which it has sought wastage of 10 & 13 % respectively. The Committee approved for import of 3116 kg of plates for item no 1 to 7 of import with 1.5% wastage.

The Regional Authority may take necessary action accordingly

#### S.No.257

|                   |                            |                                    |                  |
|-------------------|----------------------------|------------------------------------|------------------|
| Case No.A/R-28    | M/s. Larson & Toubro LTd., | HQ F.No.01/80/162/00301/AM08/DES-I | Lic. Nos. & Date |
| Meeting No. 28/11 |                            | RLA F.No.04/24/040/00223/AM08      | 0410091098       |
| Date: 12.10.2010  |                            | Ratification of norms              | dt.18.09.2007    |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010.

#### S.No.258

|                   |                                   |                                   |                  |
|-------------------|-----------------------------------|-----------------------------------|------------------|
| Case No.A/R-29    | M/s. Metso Paper India Pvt. LTd., | HQ F.No.01/80/50/01625/AM09/DES-I | Lic. Nos. & Date |
| Meeting No. 28/11 |                                   | RLA F.No.05/24/040/00635/AM09     | 0510233403       |
| Date: 12.10.2010  |                                   | Ratification of norms             | dt.29.12.2008    |

As per written comments of DHI of vide their U.O. Note No.3(34)/09-TSW(B)/521 dated 19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

#### Export

The total Export weight of item no 1 is 194.4 MT & that of export item no 2 is 114 MT & the same to be incorporated in the license.

#### Import

The import of item consists of plates, bended pipes, screen plates, Hemispherical heads etc. There is very minor wastage on plates & bended pipes which is less than 2%. There is no wastage on screen plates & Hemispherical heads. Allowed to import as applied for. However total import quantity is 242 MT & the same to be incorporated in the license.

The Regional Authority may take necessary action accordingly.

#### S.No.259

|                   |                                   |                                   |                  |
|-------------------|-----------------------------------|-----------------------------------|------------------|
| Case No.A/R-30    | M/s. Metso Paper India Pvt. LTd., | HQ F.No.01/80/50/01308/AM09/DES-I | Lic. Nos. & Date |
| Meeting No. 28/11 |                                   | RLA F.No.05/24/040/00535/AM09     | 0510231137       |
| Date: 12.10.2010  |                                   | Ratification of norms             | dt.19.11.2008    |

As per written comments of DHI of vide their U.O. Note No.3(80)/09-TSW(B)/520 dated 19.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

#### Export

The total Export weight is 4615 kgs & the same to be incorporated in the license

The total Export weight is 7015 Kgs & the same to be incorporated in the license.

## Import

1. The firm has stated that it will not import item no 25 to 30. The same may, therefore, be deleted.
2. The other items proposed for import are plates. The firm is importing these plates in cut to size with duly prepared edges for welding. There is, therefore, no wastage. The total import weight of item no 1 to 24 is 2793.55 kg & the same allowed as applied for with out any wastage.

The Regional Authority may take necessary action accordingly

### S.No.260

|                   |                                           |                                                                        |                  |
|-------------------|-------------------------------------------|------------------------------------------------------------------------|------------------|
| Case No.A/R-75    | M/s. Dee Development Engineers Pvt. Ltd., | HQ F.No.01/80/50/00160/AM08/DES-I                                      | Lic. Nos. & Date |
| Meeting No. 28/11 |                                           | RLA F.No.05/24/04000175/AM08                                           | 0510204393       |
| Date: 12.10.2010  |                                           | Deletion of condition in MTR / No. in different advance authorizations | dt.01.06.2007    |

The Committee decided to forward the case file to DHI for examination and comments and to relist the case for 30.11.2010.

### S.No.261

|                   |                                     |                                  |                |
|-------------------|-------------------------------------|----------------------------------|----------------|
| Case No. A/R-69   | M/s. Netafin Irrigation India Ltd., | F.No. 01/80/50/ 01857/AM09/DES.I | Lic.No. & Date |
| Meeting No. 28/11 |                                     | RA F.No.34/24/040/00192/AM09     | 3410023781     |
| Date: 12.10.2010  |                                     | Ratification of norms            | dt.20.03.2009  |

The Committee decided to examine the case on file and link with similar earlier cases and to relist the case for 30.11.2010.

### S.No.262

|                   |                                                |                                  |                |
|-------------------|------------------------------------------------|----------------------------------|----------------|
| Case No. A/R- 78  | M/s. GEA BGR Energy System India Ltd., Chennai | F.No. 01/80/50/ 01097/AM08/DES.I | Lic.No. & Date |
| Meeting No. 28/11 |                                                | RA F.No.04/24/040/00325/AM08     | 0410092981     |
| Date: 12.10.2010  |                                                | Ratification of norms            | dt.02.01.2008  |

The Committee observed that the firm has not furnished the details information in respect of all cases within 10 days as promised the personal hearing on 31.08.2010 replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case for 30.11.2010.

### S.No.263

|                   |                                         |                                  |                |
|-------------------|-----------------------------------------|----------------------------------|----------------|
| Case No. A/R- 79  | M/s. Precihole Machine Tools Pvt. Ltd., | F.No. 01/80/50/ 00085/AM10/DES.I | Lic.No. & Date |
| Meeting No. 28/11 |                                         | RA F.No.03/95/040/00989/AM09     | 0310511441     |
| Date: 12.10.2010  |                                         | Ratification of norms            | dt.13.03.2009  |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010.

### S.No.264

|                   |                            |                                  |                |
|-------------------|----------------------------|----------------------------------|----------------|
| Case No. A/R- 80  | M/s. WPIL Limited, Kolkata | F.No. 01/81/50/ 00308/AM07/DES.I | Lic.No. & Date |
| Meeting No. 28/11 |                            | RA F.No.02/24/040/00110/AM07     | 0210091864     |
| Date: 12.10.2010  |                            | Ratification of norms            | dt.27.07.2006  |

As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to inform/clarify to R.A.in respect of the subject advance authorization as under:-

1. Import items which have been allowed to firm under the Advance Authorisation are for the manufacture of Pumps at Sl No. 1, 3, 5, 7 & 9 of the export products.
2. No import is allowed under this Advance Authorisation for use in the export products at Sl. No. 2, 4, 6, 8 & 10.
3. Firm has requested for deletion of export products at Sl. No. 2, 4, 6, 8 & 10. The same is allowed.

The Regional Authority may take necessary action accordingly.

S.No.265

|                   |                   |                                  |                |
|-------------------|-------------------|----------------------------------|----------------|
| Case No. A/R- 81  | M/s. Bharat Heavy | F.No. 01/80/50/ 00184/AM09/DES.I | Lic.No. & Date |
| Meeting No. 28/11 | Electricals Ltd., | RA F.No.11/24/040/00059/AM08     | 1110016748     |
| Date: 12.10.2010  | Bhopal            | Revision of norms                | dt.04.02.2008  |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010.

S.No.266

|                   |                   |                                  |                |
|-------------------|-------------------|----------------------------------|----------------|
| Case No. A/R- 84  | M/s. Resham       | F.No. 01/80/50/ 01045/AM08/DES.I | Lic.No. & Date |
| Meeting No. 28/11 | Roosen India Pvt. | RA F.No.06/24/040/00033/AM08     | 0610012742     |
| Date: 12.10.2010  | Ltd.,             | Ratification of norms            | dt.10.01.2008  |

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 30.11.2010: -

1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format-Export Product wise.
2. Specific description of export product with their quantities in Nos. and weight thereof.
3. List of import item with size and specification.

Sl.No.267

|                  |                     |                                  |                |
|------------------|---------------------|----------------------------------|----------------|
| Case No. A/R-07  | M/s. Kirloskar      | F.No. 01/80/50/ 01780/AM09/DES.I | Lic.No. & Date |
| Meeting No.28/11 | Penumatic Co, Ltd., | RA F.No.31/24/040/00303/AM09     | 3110037315     |
| Date: 12.10.2010 |                     | Ratification of norms            | dt.10.02.2009  |

As per written comments of DIPP of vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 of Engineering products. Only item No. 1 for import. Accordingly, import item at Sl. No. 2 may be deleted.

The Regional Authority may take necessary action accordingly.

Sl.No.268

|                   |                    |                                   |                 |
|-------------------|--------------------|-----------------------------------|-----------------|
| Case No. A/R- 76  | M/s. Delkor        | HQ F.No.01/80/50/00945/AM08/DES-I | Lic. No. & Date |
| Meeting No. 28/11 | Technik India Pvt. | RLA No.07/24/040/00457/AM08       | 0710053565      |
| Date: 12.10.2010  | Ltd., Bangalore    | Ratification of norms             | dt.27.09.2007   |

The case have been examined on file and forwarded to DIPP for comments and to relist the case for 30.11.2010.

Sl.No.269

|                   |                       |                                   |                 |
|-------------------|-----------------------|-----------------------------------|-----------------|
| Case No. A/R- 77  | M/s. Kamal            | HQ F.No.01/80/50/01240/AM09/DES-I | Lic. No. & Date |
| Meeting No. 28/11 | Rubber Plast          | RLA No.05/24/040/00477/AM09       | 0510230022      |
| Date: 12.10.2010  | Industries Pvt. Ltd., | Ratification of norms             | dt.27.10.2008   |

As per written comments of Industrial Adviser of DIPP vide their U.O. Note dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export Items:-

| S.No. | Description                                              | Quantity               |
|-------|----------------------------------------------------------|------------------------|
| 1.    | Seal Ring part no. 2310031201 (made with Fluroelastomer) | 60,000 Nos.(1524 Kg.)  |
| 2.    | ORing part no. 2303532211 (made with Fluroelastomer)     | 45,000 Nos.(202.5 Kg.) |
| 3     | ORing part no. 2308232101 (made with Fluroelastomer)     | 30,000 Nos.(132 Kg.)   |
| 4     | ORing part no. 2327932111 (made with                     | 1,600 Nos.(58.88 Kg.)  |



Fluroelastomer)

Import Items:-

| S.No. | Description                                         | Quantity   |
|-------|-----------------------------------------------------|------------|
| 1.    | Synthetic Rubber (Fluroelastomer)<br>DAI/EL (G-755) | 1567.0 Kg. |

The Regional Authority may take necessary action accordingly.

Sl.No.270

|                   |                                          |                                   |                 |
|-------------------|------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 78  | M/s. Botil Oil Tools<br>India Pvt. Ltd., | HQ F.No.01/80/50/00918/AM09/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                          | RLA No.05/24/040/00940/AM08       | 0510217768      |
| Date: 12.10.2010  |                                          | Revision of norms                 | dt.12.03.2008   |

On the request of firm vide their letter dated 08.10.2010, the Committee agreed to the firm's request and decided to remind the firm to furnish certain information within 15 days failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

Sl.No.271

|                   |                                          |                                   |                 |
|-------------------|------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 79  | M/s. Botil Oil Tools<br>India Pvt. Ltd., | HQ F.No.01/80/50/01157/AM09/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                          | RLA No.05/24/040/00435/AM09       | 0510228787      |
| Date: 12.10.2010  |                                          | Revision of norms                 | dt.03.10.2008   |

On the request of firm vide their letter dated 08.10.2010, the Committee agreed to the firm's request and decided to remind the firm to furnish certain information within 15 days failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

Sl.No.272

|                   |                                |                                   |                 |
|-------------------|--------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 80  | M/s. Blue Star Ltd.,<br>Mumbai | HQ F.No.01/80/50/00553/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                | RLA No.03/94/040/00776/AM09       | 0310544095      |
| Date: 12.10.2010  |                                | Amendment / correction of norms   | dt.05.11.2009   |

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010.

1. Information in respect of Sl.No.5 of the Standard Deficiency Format Export Product wise.

Sl.No.273

|                   |                                |                                   |                 |
|-------------------|--------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 81  | M/s. Blue Star Ltd.,<br>Mumbai | HQ F.No.01/80/50/00781/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                | RLA No.03/94/040/00886/AM10       | 0310559418      |
| Date: 12.10.2010  |                                | Amendment / correction of norms   | dt.10.02.2010   |

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.11.2010

1. Information in respect of Sl.No.5 of the Standard Deficiency Format Export Product wise

Sl.No.274

|                   |                                        |                                   |                 |
|-------------------|----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 82  | M/s. Injectoplast Pvt.<br>Ltd., Kanpur | HQ F.No.01/80/50/00266/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                        | RLA No.06/24/040/00009/AM10       | 0610015869      |
| Date: 12.10.2010  |                                        | Ratification of norms             | dt.10.07.2009   |

As per written comments of DHI of vide their U.O. Note No.3(16)/10-TSW(B)/519 dated 12.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Export weight of item no. 1 is 9200 kg & the same to be incorporated in license.

Import

9660 kg of Thermo plastic Elastomer with 5% wastage is recommended.

The Regional Authority may take necessary action accordingly.

The Regional Authority may take necessary action accordingly

**Sl.No.275**

|                   |                            |                                   |                             |
|-------------------|----------------------------|-----------------------------------|-----------------------------|
| Case No. A/R- 84  | M/s. Larson & Toubro Ltd., | HQ F.No.01/80/50/01664/AM09/DES-I | Lic. No. & Date             |
| Meeting No. 28/11 |                            | RLA No.03/95/040/00828/AM09       | 0310501993<br>dt.09.01.2009 |
| Date: 12.10.2010  |                            | Revision of norms                 |                             |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 30.11.2010.

**Sl.No.276**

|                   |                         |                                   |                 |
|-------------------|-------------------------|-----------------------------------|-----------------|
| Case No. A/R- 85  | M/s. Macmet India Ltd., | HQ F.No.01/80/50/00480/AM09/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                         | RLA No.02/24/040/00032/AM09       | 0210113458      |
| Date: 12.10.2010  |                         | Ratification of norms             | dt.11.06.2008   |

As per written comments of DHI of vide their U.O. Note No.3(87)/10-TSW(B)/507 dated 11.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Earlier all the items were allowed for import except three items. The firm has requested for restoration of the same. These items are I-sieve of item no 3, item no 9 & item no 13. All other items may be recommended for import under GN-4. Item no 9 is consumables. The firm has not given the quantity required for first fill with documentary evidence & hence to be deleted.

The Regional Authority may take necessary action accordingly

**Sl.No.277**

|                   |                                           |                                   |                |
|-------------------|-------------------------------------------|-----------------------------------|----------------|
| Case No. A/R- 87  | M/s. GEA BGR Energy Systems Ltd., Chennai | HQ F.No.01/80/50/01801/AM09/DES.I | Lic.No. & Date |
| Meeting No. 28/11 |                                           | RA.F.No.04/24/040/00260/AM09      | 0410102466     |
| Date: 12.10.2010  |                                           | Ratification of norms.            | dt.19.02.2009  |

The Committee handed over the firm's reply to DHI for examination. The case may be Re-listed on 30.11.2010.

**Sl.No.278**

|                   |                                       |                                   |                 |
|-------------------|---------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 88  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00512/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                       | RLA No.05/23/040/00093/AM10       | 0510252255      |
| Date: 12.10.2010  |                                       | Revision of norms                 | dt.10.11.2009   |

On the request of firm vide their letter dated 08.10.2010, the Committee decided to allow and remind the firm to furnish certain information within 15 days failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

**Sl.No.279**

|                   |                                       |                                   |                 |
|-------------------|---------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 89  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00648/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                       | RLA No.05/23/040/00145/AM10       | 0510255715      |
| Date: 12.10.2010  |                                       | Revision of norms                 | dt.06.01.2010   |

On the request of firm vide their letter dated 08.10.2010, the Committee agreed to the firm's request and decided to remind the firm to furnish certain information within 15 days failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

**Sl.No.280**

|                   |                                       |                                   |                 |
|-------------------|---------------------------------------|-----------------------------------|-----------------|
| Case No. A/R- 90  | M/s. Botil Oil Tools India Pvt. Ltd., | HQ F.No.01/80/50/00535/AM10/DES-I | Lic. No. & Date |
| Meeting No. 28/11 |                                       | RLA No.05/23/040/00099/AM10       | 0510252923      |
| Date: 12.10.2010  |                                       | Revision of norms                 | dt.19.11.2009   |

On the request of firm vide their letter dated 08.10.2010, the Committee agreed to the firm's request and decided to remind the firm to furnish certain information within 15 days failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

rejected without any further notice and to re-list the case for 30.11.2010.

**S.No.281**

|                     |                                           |                                   |                                               |
|---------------------|-------------------------------------------|-----------------------------------|-----------------------------------------------|
| Case No. A/R. - 116 | M/s. GEA BGR Energy Systems Ltd., Chennai | HQ F.No.01/80/50/01284/AM09/DES.I | Lic.No. & Date<br>0410099963<br>dt.12.11.2008 |
| Meeting No. 28/11   |                                           | RA.F.No04/24/040/00197/AM09       |                                               |
| Date: 12.10.2010    |                                           | Ratification of norms.            |                                               |

The Committee directed to send a copy of firm's reply to DHI for examination and to re-list the case on 30.11.2010.

**S.No.282**

|                    |                                       |                                   |                                               |
|--------------------|---------------------------------------|-----------------------------------|-----------------------------------------------|
| Case No. A/R. - 85 | M/s. BGR Energy Systems Ltd., Chennai | HQ F.No.01/80/50/01202/AM07/DES.I | Lic.No. & Date<br>0410087012<br>dt.18.01.2007 |
| Meeting No. 28/11  |                                       | RA.F.No04/24/040/00370/AM07       |                                               |
| Date: 12.10.2010   |                                       | Ratification of Norms.            |                                               |

As per written comments of DHI of vide their U.O. Note No. 3(62)/10-TSW (B)/509 dated 11.10.2010, the committee decided to ratify the norms in respect of the subject advance authorization subject to as following:-

The firm is exporting "Skid mounted Hydrogen Compressor package". The firm has given the details of the export item. The export product description may be amended & may be suffixed with "fitted with motor" and import of item no 1 may be allowed.

The Regional Authority may take necessary action accordingly.

**S.No.283**

|                  |                                            |                                    |                                               |
|------------------|--------------------------------------------|------------------------------------|-----------------------------------------------|
| Case No. A/R-43  | M/s. Bharat Heavy Electricals Ltd., Bhopal | HQ F.No.01/80/050/01778/AM09/DES.I | Lic.No. & Date<br>1110019583<br>dt.10.02.2009 |
| Meeting No.28/11 |                                            | RA F.No.11/24/040/00073/AM09       |                                               |
| Date: 12.10.2010 |                                            | Ratification of norms              |                                               |

As per written comments of DHI of vide their U.O. Note No. 3(80)/09-TSW(B) dated 08.09.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

**Export**

The description of export items to be amended & their weight per unit incorporated in the licence.

Turbine- 500 MT each- total 2 sets

Governor- 12.2 MT- total 2 sets

Hydro generator- 320.9 MT- . total 2 sets

**Import**

1. Item no 1- The firm has stated that the net weight of components is 23.5 MT & gross weight is 35.8 MT with wastage of 52%. The Firm has taken oversize plates. Approved gross wastage of 40% & with 1/3<sup>rd</sup> recovery recommend for 27% wastage. (Quantity-29.9 MT say 30 MT). The word "non alloy" to be prefixed to the description of import.
2. Item no 2- The firm has claimed wastage of 25 % on CRNGO sheets. The net weight of item is 174.MT. With 1/3<sup>rd</sup> recovery of wastage this Office recommends for import of 202.3 MT with 16% wastage.
3. Item no -3- Copper- The net weight of copper is said to be 39.2 MT. with 1% wastage approved for 39.6 MT.
4. Item no 4- The firm proposes to import two shafts. The gross weight is 40 MT to be incorporated in the licence.
5. Item no 5 to 7,9 & 10- these are components & the same is allowed under GN-4.
6. Item no-8 & 11- These are insulating materials. The Committee approved the import with in 0.5% of fob value of Generator.
7. Item no 12 & 13- May be deleted as the firm has stated to have procured indigenously.

The Regional Authority may take necessary action accordingly

**S.No.284**

|                  |                                    |                                    |                              |
|------------------|------------------------------------|------------------------------------|------------------------------|
| Case No. A/R – 6 | M/s. Value Industries LTd., Mumbai | HQ F.No.01/80/162/00194/AM10/DES.I | Lic.No. & Date<br>0310527117 |
| Meeting No.28/11 |                                    | RA.F.No.03/95/040/00012/AM10       |                              |

|                  |                        |               |
|------------------|------------------------|---------------|
| Date: 12.10.2010 | Ratiofication of norms | dt.03.07.2009 |
|------------------|------------------------|---------------|

The Committee observed that the firm has not replied to this office letter dated 8.12.2009 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case for 30.11.2010.

S.No.285

|                  |                    |                                    |                                               |
|------------------|--------------------|------------------------------------|-----------------------------------------------|
| Case No. A/R-44  | M/s. Thermax Ltd., | HQ F.No.01/80/050/00680/AM09/DES.I | Lic.No. & Date<br>3110033041<br>dt.11.03.2008 |
| Meeting No.28/11 |                    | RA F.No.31/24/040/00367/AM08       |                                               |
| Date: 12.10.2010 |                    | Ratiofication of norms             |                                               |

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.43

|                   |                                        |                                                                |
|-------------------|----------------------------------------|----------------------------------------------------------------|
| Case No.C-35      | M/s. Panch Ratna Fastners<br>(P). Ltd; | HQ F.No.01/80/162/1316/AM09/DES.I                              |
| Meeting No. 28/11 |                                        | Alleged swindling of several crores of Govt.<br>revenue –DEPB. |
| Date: 12.10.2010  |                                        |                                                                |

The Committee decided to examine the case on file and to relist the case on 30.11.2010.

S.No.44

|                   |                                  |                                    |
|-------------------|----------------------------------|------------------------------------|
| Case No. C-20     | M/s. BOSCH Limited,<br>Bangalore | HQ F.No.01/80/162/00683/AM10/DES-I |
| Meeting No. 28/11 |                                  | Fixation of SION                   |
| Date: 12.10.2010  |                                  |                                    |

The Committee decided write a D.O. to E.E.P.C. of C.M.D. to call representative data for Export Product to enable them to finalize the SION for the product and reminder to FIEO and to relist the case on 30.11.2010.

S.No.45

|                   |                                      |                                                                                       |
|-------------------|--------------------------------------|---------------------------------------------------------------------------------------|
| Case No.C-04      | M/s. Kusalava<br>International LTd., | HQ F.No.01/80/162/00021/AM10/DES.I                                                    |
| Meeting No. 28/11 |                                      | Fixation of Standard Input Output Norms (SION)<br>for the export of “Cylinder Liners” |
| Date: 12.10.2010  |                                      |                                                                                       |

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.11.2010.

S.No.46

|                   |                        |                                                                                                                                 |
|-------------------|------------------------|---------------------------------------------------------------------------------------------------------------------------------|
| Case No.C – 12    | M/s. Gardex, Jalandhar | HQ F.No.01/80/162/01288/AM10/DES.I                                                                                              |
| Meeting No. 28/11 |                        | Addition of input item in SION Sl. No. C-1538<br>“Non Alloy Steel forged (machined) Hammers with<br>handle made of fiber glass” |
| Date: 12.10.2010  |                        |                                                                                                                                 |

As per written comments of DC(MSME) of vide their U.O. Note No.20(G)/2010-ME dated 24.09.2010, the committee decided addition of the following more input items in SION C-1538 for fibre glass handles:-

| S. No.                                                     | Item of export/SION                                                                                            | Qty. | Addition to SION                                                            | Qty. recommended                    |
|------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------------------------|-------------------------------------|
| <b>For 4(c) PP &amp; Fiberglass Handles weighing 1 Kg.</b> |                                                                                                                |      |                                                                             |                                     |
| 01                                                         | Non Alloy steel forged (Machined) Hammers up to 10Kg Pc wt. Without handle or with handle made of steel/ wood/ | 1Kg  | a. Roving 4800 Tex glass-<br>b. Resin GP/Isothermic -<br>c. Polypropylene - | 0.491 Kg.<br>0.205 Kg.<br>0.336 Kg. |

|                                                                                                                                                                                                                                    |                                            |  |  |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--|--|
|                                                                                                                                                                                                                                    | Rubber gripped steel pipe/ PP & Fiberglass |  |  |
| <p>Note: 1. Item for handles above are applicable in case of exports with Fibreglass handle covered with Polypropylene.</p> <p>2. Weight of handle, if more or less than 1 Kg, then inputs will be proportionately calculated.</p> |                                            |  |  |

The Regional Authority may take necessary action accordingly.

**S.No.47**

|                   |                     |                                                                          |
|-------------------|---------------------|--------------------------------------------------------------------------|
| Case No. C - 10   | M/s. Amar Equipment | HQ F.No.01/80/162/00050/AM11/DES-I/                                      |
| Meeting No. 28/11 | Pvt. Ltd., Mumbai   | Fixation of SION for "Laboratory Autoclave, Spare Assembly of Autoclave" |
| Date: 12.10.2010  |                     |                                                                          |

The representative of DC(MSME) informed the Committee that the export product has too many variations with regard to sizes/specification. The requirement of spares for its manufacturing also differs product wise and is not of standard make/type. The Committee decided to advise the firm to apply for fixation of ad-hoc input-output norms as and when required for any of these terms for export.

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